The House stands adjourned till 2.30 P.M.

> The House then adjourned for lunch at one of the clock

The House reassembled after lunch at half-past two of the clock, DEPUTY CHAIRMAN in the Chair

THE WAREHOUS'NG CORPORA-TIONS BILL, 1962—continued.

SRI RAMA REDDY SHRI N. (Mysore): Madam Deputy Chairman, I rise to extend my wholehearted welcome to the Bill now before the House, so ably piloted by the hon. Deputy Minister, Shri A. M. Thomas, this morning. This is a very important aspect of our national development and I am sure the earnest attention which the Agriculture Ministry is giving to this subject is proof of the importance we are giving to food and the storage of agricultural and other produces of the country. Madam, this question of storage assumes great importance and we will actually be able to assess the magnitude of the problem if we know how far it affects our national prosperity. For instance, the main factors which affect agricultural produce during the course of storage are said to be moisture, fungus, insects and rats These are the main enemies of agricultural produce which attack in one form or the other agricu'tural produce during storage and bring about a greater loss to the nation. On account of poverty or on account of the present condition of the farmer, it may not be possible provide ideal conditions for the proper storage of the agricultural produce in his granary or in his godown In any case, some of the produce has got to be moved to the markets where the demand for these articles arises and naturally unless proper facilities are provided the loss would be very great. In view of the shortage of agricultural produce in our country, particularly foodgrains, we ought to be very

careful about minimising loss due to moisture, insects or rats or all these things put together. A rational and scientific method has got to be evolved and must be applied to this subject. Therefore, this was a national necessity. I would also like to point out that the Fcod and Agricultural Organisation of the U.N.O. has given much thought to this subject and in the year 1948 or 1950 I do not know which year, an estimate of loss on account of improper storage or unscientific storage was estimated at ten per cent. of the produce of the world. Applying the same formula to our country, it is estimated-according to the National Income Committee, the value of the agricultural output of our country is something like Rs. 5860 crores, based on the 1948-49 prices and for the year 1960-61, and ten per cent. of it would be Rs 586 crores-that the loss would be of the order of Rs. 586 crores It is a colossal loss and the suffering consequent on this loss can easily be imagined. This is a very colossal sum which has got to be avoided and this fact was also emphasised by the All India Rural Credit Survey which was conducted in the year 1955. They pointed out in their report that a national system of storage in the country should be evolved if we have to lessen the loss and also produce an effective system of storing agricultural produce of the country. They have also referred to various steps taken before and how ineffective they were. For instance, they say that the important reason for this lack of progress in spite of all the legislation in regard to warehousing has been the fact that no specific body or institution displayed real interest in storage and warehousing This was the situation till 1955. They also brought out in broad outline the organisation to be established in this country. They had recommended a planning and financing body at the Centre, for example, under the Ministry of Food and Agriculture which viould blan a whole scheme of storage and warehousing and would be able to subsidise and finance this scheme. At the same time, it should be con-

[Shri N. Sri Rama Reddy.] nected with the different co-ordinating agencies which would carry out the programme. They also recommended an all-India organisation for development of storage and warehousing at points of all-India importance and also establishment of State ganisations at points of State or district importance. They also recommended the establishment of operative organisations at the taluk and village level. Thus, as a result of the recommendations of this body, the National Co-operative Development and Warehousing Board came into existence in the year 1956. The background of this organisation was given to us this morning by the hon. Deputy Minister. In the year 1956, two inter-dependent organisations were namely. the National up. Co-operative Development and Warehousing Board and the Central Warehousing Corporation. These two were functioning till 1958 under the Ministry of Food and Agriculture when the former was transferred to the Ministry of Co-operation on account of the bifurcation of the Ministries that was deemed necessary by the Government then and the Central Warehousing Corporation alone remained under the administrative control of the Ministry of Food and Agriculture. Now, necessity arose for bringing into existence these two independent bodies therefore it is that a Bill of this kind has come here. I am very happy this has come. There are very few changes and that too because of the made extension of the scope and functioning of the organisation. I am very happy about it.

Madam, I see that there is still a certain amount of confusion persisting. If we take the overall picture of the entire problem of the country, we find that the Ministry of Food and Agriculture have under control what are called silos and the traditional godowns or warehouses at various points in the country storing their food and agricultural produce whether it be the one imported from outside or the one procured

from within the country. They seem to be having a capacity of about three million tons mainly administered by the Food and Agriculture Ministry. In addition to that, and independently of that, they are now proposing to establish a Corporation, an independent Corporation, with the backing of the Government of India as well as the States. This is another system, controlled by an independent poration, and I do hope there will be other systems at the taluk and village levels, where the Ministry Community Development is developing another system of godowns. Subsidy to the extent of Rs. 10,000 given for each godown and the villagers construct them at the taluk level. So I see three sets of organisations and administrations running parallel to one another in this country. In spite of this Bill the position will be a huge godown and warehousing system directly managed by the Ministry of Food and Agriculture to the extent of three million tons and it is also reported that they are going to increase the capacity of this warehousing mainly in the ports and other volunerable points in the country and probably they are having schemes to increase this warehousing to the extent of another two or three million tons. Side by side, of course, our Minister was telling us this morning that this Corporation has already set up 65 centres of its own in various places and the State Governments have set up about 407 warehouses and I do not know how many godowns-they call them godownsare there under the control of the Community Development, Probably there are 4.000 godowns or so set up by them, if I remember correctly. So you can see what confusion created by this multi-managed tem of warehousing in the country. Madam, the hon. Minister was telling us this morning how the various facilities created by this Corporation were being used, what set of people were making use of them, in what proportion and so on. He was good enough to tell us all that. He told us that 12 per cent of the facilities pro-

vided in the last year were for the actual producers. He also told that the producers were not coming forward in substantial numbers take advantage of the facilities created by the Corporation. That probably is due to lack of propaganda among the people to whom all these benefits were to go. So only a very small percentage of the actual producers are making use of these facilities. And there are nearly godowns all over the country. Because these things are administered by different sets of people, the system is not working properly. And what is the share of the facilities used by the co-operative organisations? Only two per cent, of the entire facilities is going to the share of the cooperative organisations in the country. And then 20 per cent. is used by the Government itself; that is all right. So I would tell this to the Ministry of Agriculture. Let carry on with this. I have no objection. I am prepared to give my fullest support to this Bill that has been brought before the House this morning. But a little later let us think of a co-ordinated effort to have the entire warehousing system under management, under single control. And probably it will do some good. An integrated and co-ordinated system of warehousing could be produced in this country. It is not very difficult. Therefore while supporting this Bill wholeheartedly, I commend system of integrated warehousing and I suppose it will not be very long before he comes forward with other Bill to this House asking for an integrated system to be evolved.

Now, with regard to the scientific method and its propaganda, I say that the scientific method of storage that is being evolved in this country should reach all the people. If this has any merit and if we can save losses on account of various factors that I have enumerated before like rats, insects, etc., why can't evolve a warehouse for the farmer? Why can't we give him a small warehouse? Of course it should be possi-

ble to do that. Seventy four millions of them would be required because according to the latest figures there are 74 million agricultural families in the country and each family has to aggregate store something and the quantity involved is something very enormous. So I would suggest to the Agriculture Minister who has been handling vast storage of millions οŧ tons to produce a warehouse for the farmer, a model warehouse for the farmer. And that will help him save his ten per cent. the per cent. of aggregate is such a big thing that you take all these measures and for which have been labouring hard, the ten per cent. saving for the farmer also something very much to him and when you take into account all the 74 million families, it is very colossal. Certainly we can save a huge quantity of his agricultural produce if we can evolve a small warehouse for the farmer.

SHRI GOPIKRISHNA VIJAIVAR-GIYA (Madhya Pradesh): The farmer does not hoard his produce; he sells it away.

SHRI N. SRI RAMA REDDY: has got to store his grain and other things for his own consumption which there is a ten per cent. loss. Therefore, he has got to store grain in any case. It is very necessary. He has got to store his seed. I am very happy that in this system a provision has been made for storage of seed. The seed is ЯĎ important thing. The seed is future plant, as we all know. provision has also been made in this Bill for facilities for storing fertilisers and the scope of it could ever be extended. At present this covers about 87 commodities and scope is being extended much further I am very happy about it. That is certainly the way to save national wastage. Therefore, I hope before long the scientists who are under his control will also be able to evolve a warehouse for the farmer. We know the rats alone are said to be eating away a huge quanof our foodgrains.

[Shri N. Sri Rama Reddy.] five probably importing four to tons of foodgrains from **million** outside whereas probably the rats and monkeys are eating away ten million tons. Of course this is an agricultural problem, not so much of a warehousing problem. I hope I will not be considered very irrelevant if I say that monkeys, stray cattle and rats are eating away almost twice the quantity of food that we import from outside the country.

SHRI GOPIKRISHNA VIJAIVAR-GIYA: Sparrows.

SHRI N. SRI RAMA REDDY: Sparrows are also there but it is a minor thing. We are not Chinese to kill the sparrows. Our unscrupulous neighbours . . . .

THE DEPUTY CHAIRMAN: What about the rats?

SHRI N. SRI RAMA REDDY: There are no rats because all the rats have been eaten away by the Chinese, snakes, rats everything, and they have now come to eat us.

THE DEPUTY CHAIRMAN: What about the rats that are here?

SHRI N. SRI RAMA REDDY: The essential feature of this Bill is to save as much wastage as possible by a system of warehousing for the country as a whole. Now, the monkeys are also eating away the crops. from the start, right from the time we sow the seed, there is wastage. I am a farmer and I know where the shoe Right from the start it pinches. atarts. And we know how many monkeys are there. In Delhi there were far less monkeys when I came than at present. They are multiply-ing like anything. Probably they are multiplying even at a faster rate than human beings in this country. In the South Avenue we cannot keep the -windows open because the monkeys come in and carry away all the foodstuff.

SHRI JOSEPH MATHEN (Kerala): The monkeys require family planning.

SHRI N. SRI RAMA REDDY: Anyway they are doing a great deal of damage and loss. Right from time we sow the seed up to the time the crop is harvested, it is being damaged and it requires a lot of human labour to keep the monkeys off the fields and even in spite of eternal vigilance the monkeys have their own way of destroying the crops.

SHRI N. M. LINGAM: A warehouse does not help it.

SHRI N. SRI RAMA REDDY: Irrelevant though it is, with the permission of the House I am referring to this It is a problem of great menace, storage. Wherever wastage is there, let us prevent it. That is what I am trying to point out to the Minister.

SHRI K. SANTHANAM: Warehousing does not help it.

SHRI N. SRI RAMA REDDY: are warehousing facilities, monkeys cannot go into the warehouses.

I whole-heartedly support the Bill that has been brought forward before us and I once again commend for the consideration of the Minister that he should kindly come before this House before long with an integrated warehousing system evolved right from the producers' stage to the consumers' stage. Thank you very much.

श्री विमलकुमार मन्नालालजी चौरडिणा: उपसभापति महोदया, वैसे तो जो बिल प्रस्तुत किया गया है वह क्षकों को लाभ देने के नाम पर प्रारम्भ किया गया है, मगर श्रभी तक के कार्य से जो देखा गया है उससे ऐसा लगता है कि क्षकों का नाम लेकर के व्यापारियों को लाभ देने की हमारी सरकार की नीति बदस्तुर चलती आ रही है और उसो के अनुरूप कार्य होता जा रहा है। ये जो भांकडे प्रस्तुत किये गये उनके भाषार

पर भी जाहिर हुम्रा है कि व्यापारियों को नाम हुआ और सरकार को काफी घाटा। जहां तक इस बिल का सवाल है यह भी सरकार की खर्च बढ़ाने को योजना है, वह इस दृष्टि से कि पहले नेशनल कोग्रापरेटिव डेवलप-मेंट एंड वेयरहार्जिसग बोर्ड ग्रौर सेन्ट्रल वेयर-हाउसिंग कारपारेशन दोनों के लिये एक विधान था ग्रीर एक विघान के तहत दोनों संस्थाग्रों का काम ठीक तरह से चल रहा था। परन्तु मिनिस्ट्रो में बदलाव हुआ, दानों कारपोरेशन का एलोकेशन अलग-अलग हो गया, इसलिये एक सेक्शन कम्युनिटी डेवलपमेंट कोग्रापरेशन के ग्रन्तर्गत चला गया ग्रौर एक हिस्सा हमारे खाद्य विभाग के अपन्तर्गत रह गया। श्रौर थोड़े दिन बाद फिर यह स्थिति आने वाली है कि चुकि दोनों इन्टर डिपेन्डेन्ट हैं ग्रीर चूंकि एक विभाग का दूसरे विभाग से कोन्रारडितेशन बराबर नहीं है, इसलिये उन्हें फिर एक कर दिया जाये। हम चाहते हैं, वह दिन जल्दी ग्राये जब कि दोनों विधान फिर से एक बन कर ग्रमल में ग्रायें, मगर यह जो दो श्रलग श्रलग विधान बना कर के दो श्रलग ग्रालग व्यवस्था प्रारम्भ करके खर्च बढाने की सरकार की योजना है वह ठीक लगती नहीं है। ऋस इमरजेन्सी के टाइम में पहले एक कानुन ्कुछ दिन पहले लाये ग्रौर ग्रब की दफा कृषि-विभाग का दूसरा कानून लाए यह, ठीक लगता नहीं, जो भी इस विभाग से कूछ त्याग करना पड़ा है । पहले जो नेशनल कोग्रापरेटिव डेवलपमेंट एन्ड वेयरहाउसिंग बोर्ड था वह भी उनकी मिनिस्ट्री के अर्न्तगत काम करता था मगर ग्रब वह दूसरे के पास चला गया । इस तरह से एक ही चीज के ्लिये दो ग्रलग ग्रलग विधान बना कर दोहरी व्यवस्था करना यह कुछ ठीक लगता नहीं। 'लक्ष्य यह रखा गया कि दोनों संस्थाग्रों का काम ठीक से चले स्रीर प्रशासकीय स्विधा हो । यह ठीक है कि ग्रलग ग्रलग युनिट होने पर हमारा काम ठीक तरह से चल सकता है, इन्टेन्सिवली काम हो सकता है मगर जब कि

ग्रभो यह काम ठीक तरह से हुआ नही है, श्रभी काम की पूरी तरह शुरूश्रात भी नहीं हो पाई है स्रोर उसमें इन्टोन्सव काम शुरू होगा, इसमें कुछ शंका हाती है ग्रौर प्रशास-कीय स्विधा की दृष्टि से मुझे यह शंका लगती है कि कहीं ग्रस्विवा ग्रौर न बढ़ जाये। श्रस्विधा का कारण यह है कि इसमें दो दो डाइरेक्टर्स की व्यवस्था होगी ग्रीर जब कभी किसी विषय पर मोटिंग करने की जरूरत पड़ेगी तो टाइमिंग की सेटिंग करने में कार्य में देरी हो सकती है और यह भी संभव हो सकता है कि जो काम हम प्रशासकीय सुविधा **की** द्रिष्ट से करना चाहते है वह ग्रस्विधा में कहीं परिणित न हो जाये। हमारी सरकार की कोम्रार्डिनेशन की व्यवस्था कैसी है, यह किसो से छिपी नहीं है।

बोर्ड में जो परिवर्तन किये गये हैं उसके सम्बन्ध में में यह कहना चाहता हूं कि जहां बोर्ड में पहले १५ सदस्य थे वहां भ्रब १२ कर दिये गये। यह खुशी की बात है; क्यों कि वे बारह भी हैं तो उनमें ग्रविक सरकार के नामिनेटेड है। कुछ को छोड़ कर मैजा-रिटी सरकार द्वारा नामिनेटेड की है। जब सरकार की पोलिसी के अन्तर्गत, सरकार के इशारे के अनुसार काम करना है तो चाहे उसको म्राप भीर भी कम कर सकते हैं, उसमें हमें कोई ग्रापत्ति नहीं । मगर ग्रापत्ति केवल इसी में है कि जो सरकार ने नामिनेशन की ग्रपनी एक व्यवस्था रखी है--ग्रीर उस पर में बाद में चर्चा करूंगा--वह कूछ ठीक लगती नहीं । दूसरे, इसमें "नोटिफाइड कमोडिटीज" को जो ग्राप बढाना चाहते हैं, ग्रीर वर्तमान के क्षेत्र को ब्यापक करना चाहते हैं, तो ग्रापके पास उसके लिय ग्रकमोडेशन कहां पर है क्योंकि स्रभी वह पूरी नहीं पड़ती है। स्रब नोटिफाइड कमोडिटोज करके जुट श्रौर चाय की तरफ हमारे मंत्री जी ने इशारा किया है। तो जहां तक मेरा अनुमान है यह जूट और चाय व्यापारियों से सम्बन्त्रित है स्रौर ऐसी स्थिति में जब कि व्यापारियों को पहले से ही लाभ देते जा रहे हैं उसको फिर . इयों

[श्री विमलक्भार मन्नालालजी चौरडिया] एक्सटेंड करना चाहते हैं ? इस में मुझे कूछ ग्रापत्ति नहीं मगर जो ऋषको का नाम लेकर व्यापारियों को लाभ देना चाहते हैं यह कुछ उचित प्रतीत नहीं होता । इसका एक लक्ष्य मंत्री जी ने ग्रपने भाषण में कहा--साइन्टि-फिक स्टोरेज ग्राफ ग्रग्निकल्चरल प्रोडयस । तो प्रसन्नता की बात है कि वैज्ञानिक ढंग से कविजन्य सामग्री एकत्रित की जायगी। हमारे एक पूर्ववक्ता भाई ने ऋपने वक्तव्य में बतलाया कि हमारी बहुत सी खाद्य सामग्री महे खा जाते हैं, सारी नुक्सानी हो जाती है भ्रीर वेयरहाउसिंग की व्यवस्था से हमें बड़ा लाभ होगा। तो यह जो चार, पांच सालों से हमारी व्यवस्था चल रही है उसमें हमारी सरकार ने क्या लाभ प्राप्त किया? मुझे तो उल्टी प्रगति मालुम पष्टती है। लाभ की भ्रपेक्षा नुकसान का प्रतिशत बढ़ता जा रहा है। एक माननीय मित्र भार्गव साहब ने प्रश्न पूछा था कि कितना ग्रनाज सड़ गया ग्रौर मनुष्य के खाने के काबिल गत वर्ष नहीं रहा, तो बताया गया कि ७,८८६ टन ग्रनाज मनष्यों के खाने के काबिल नहीं रहा । यह भंदाज देख लीजिये कि हमारी स्टोरिंग की वैज्ञानिक व्यवस्था होने के पश्चात भी गत वर्ष हमारी गवर्नमेंट के स्टोरेज में से इतना ज्यादा ग्रनाज, ७,८८६ टन ग्रनाज, मनप्यों के उपयोग के योग्य नहीं रहा । लाखों रुपयों का मन्न समुद्र में डुबाना पड़ा; क्योंकि वह खाने के काबिल नहीं था। केवल एक इस मांकड़ को देकर ही में प्रमाणित नहीं करता कि हमारी सरकार के स्टोर में जो सामग्री रखी जा रही है उसमें जो डैमेज होता है उसमें प्रगति हो रही है। मगर दूसरे प्रश्न का जो उत्तर दिया उसके ब्राधार पर में यह बताता हं कि यह प्रगति किस दिशा में हो रही है, क्या हमारे स्टोर्स में नुक्सान बढता जा रहा है या नही ? मैंने ६ मई को एक प्रश्न पूछा था कि हमारी सरकार का जो स्टोरेज में माल रखा था उसमें गत पांच वर्षों में कितना कितना नुक्सान और कितने कितने प्रतिशत

हम्रा ? दोनों का हिसाब जो बताया गया तो उसमें १९५६-५७ में कूल रखे गये माल में नक्सान का प्रतिशत था . ०२७ प्रतिशत । १६५७-५८ में उस न्क्सानी में जो प्रगति हुई वह तिग्ने से ग्रधिक बढ़ गई, ग्रथीत् · ४१ प्रतिशत । १६५८-५६ में श्रौर बढ़ी, '४४प्रतिशत स्रोर १९४६-६० में वह प्रगति ६७ प्रतिशत तक पहुंच गई। यह हमारी गवर्न-मेंट के स्टोरेज में जो सामान रखा गया था उसका आंकड़ा है। तो यह जो हम दूहाई देते हैं कि प्रतिदिन हम वैज्ञानिक ढंग से ऐसी उन्नति करते जा रहे हैं, ग्रपना लक्ष्य बढ़ाते जा रहे हैं, उसकी झलक हम इन सरकारी म्रांकड़ों के द्वारा देख सकते हैं। जब मैने इन ग्रांकड़ों को देखा तो मुझ कुछ श्लंका हुई; क्योंकि जहां १९४६-४७ में .०२७ प्रतिशत दिया था वहां १६५६-६० में .६७ प्रतिशत हो गया और मैंने सोचा गल्ती से प्रिन्ट हो गया होगा, दशमलव प्रणाली से इधर का शुन्य उधर लग गया होगा। दूसरी बार मंत्री जी ने फिर कहा कि नहीं यह दुरुस्त है और हमारी नुक्सानी की प्रगति इसी दिशा में बढ़ती जा रही है। तो मुझे उसके बारे में भ्रागे भौर कुछ कहना नहीं। मगर यह जो वैज्ञानिक ढंग से स्टोरेज करने की दुहाई अपने यहां हम देते हैं, उसके बारे में हमें देखना चाहिये कि हम किस दिशा में जा रहे हैं ? इस ग्रोर भी ध्यान देने की श्रावश्यकता है वेयरहाउसिंग की व्यवस्था हम इसलिये नहीं करने जा रहे हैं कि हमारे माल इकट्टा करने में बर्बादी ग्रौर नुक्सान हो । वैज्ञानिक ढंग की दहाई देने के बाद भी इतनी नुक्सानी होती है तो यह कभी भी प्रिय नहीं कहा जा सकता, ग्रच्छा नही कहा जा सकता और इस दृष्टि से ग्रगर यह दलील दी जाये कि हम साइंटिफिक स्टोरेज ग्रौर श्रप्रिकल्चरल प्रोड्यूस की रक्षा करना चाहते हैं, तो यह कुछ ठीक लगता नहीं।

3 P.M. हमारे यहां पुराने जमाने में लोग खाइयों में अनाज जमा करते थे और बारह बारह साल के बाद निकालते थे। जब अनाज की

कमी हो जाती थी तो वे उन खाइयो से ग्रनाज निकालते थे ग्रीर ग्रपने उपयोग मे लाते थे। इसलिये मेरी प्रार्थना यह है कि इस समय हमारी जैसी स्थिति है उसको देख कर इन खाइयो की उपयोगिता की जाच कर लाभ उठाया जा सकता है ग्रीर इसकी जाच की जा सकती है कि स्राया इस तरह की खाइया लाभदायक होगी या नहीं ? जहां तक साइन्स द्वारा या साइंटिफिक तरीके से हम इस काम को करना चाहते है श्रीर जितनी हमने इसके द्वारा प्रगति की है उससे तो उल्टे ही नितीजे मालूम हुये हैं। कहीं कही गलती मालूम पडती है। इस सम्बन्ध मे जो ग्राकडे भौर दलीले दी गई है उसके सम्बन्ध में मै माननीय मत्री जी से यह प्रार्थना करूगा कि जब आप इस कार्य को करना चाहते हैं तो उसे ठीक हग से किया जाना चाहिये भीर इसमे जो नुक्यान बढता जा रहा है उसकी रोका जाना चाहिये तथा ग्रच्छी व्यवस्था जानी चाहिये ।

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हमारी सरकार ने बतलाया कि हमारे पास ६ लाख टन सामान रखने की क्षमता है। इसमें से ३२ हजार टन तो सेन्टल कार-पोरेशन के गोदामों में रखने की क्षमता है भौर ३६ हजार टन स्टेट गवर्नमेट के गोदामो मे रखने की क्षमता है। इस तरह से कूल मिला कर ६८ हजार टन सामान गोदामो मे रखने की क्षमता सरकार की है। बाकी जो ५ लाख ३२ हजार टन माल बच जाता है वह किराये के गोदामो को लेकर रखा जाता है। इस सम्बन्ध में मैं यह कहना चाहता हू कि सरकार जितना भी माल रखना चाहती है, रख; लेकिन जितनी उसकी क्षमता है उसी के हिसाव से माल रखे। उसके पास इस समय ६८ हजार टन माल रखने के लिये गोदामो की व्यवस्था है, इसलिये उसे उतना ही माल रखना चाहिये। बाकी जो ५ लाख ३२ हजार टन माल किराये के मकानो को ले कर रख रही है, उससे तो व्यापारियों को ही लाभ मिलेगा । जब तक ग्राप इस चीज

का इलाज नहीं करते तब तक किराये के मकानो को लेकर माल रखना ठीक नहीं लगता है । इसलिये सरकार से यह प्रार्थना है कि इस दिशा में उसकी जितनी कैंपिसिटी है उसी के हिसाब से माल रखे । वेयर-हाउसिंग की स्कीम किसानी को लाभ पहुंचाने के लिये बनाई गई थी ग्रौर ग्रगर उन्हे लाभ नहीं मिलता है तो फिर स्कीम से क्या फायदा ? इस चीज को दृष्टि मे रखकर उसे काम करना चाहिये ।

तीसरी पचवर्षीय योजना मे वेयरहाउसेज बनाने की स्कीम हैं। अभी डधर हमारे पास माल रखने की कमी है श्रीर दूसरे स्थानो को किराया पर देकर हम माल रख रहे हैं और इसके साथ ही साथ सरकार अपने अधिकार भी बढाना चाहती है। वह नोटीफाइड कमोडटीज को ग्रपने **अधिकार मे लेना चाहती हैं। हम सरकार** को इस बात के लिये नही रोकते कि वह अपने अधिकार में किन किन चीजों को ले अथवा न ले। हम तो केवल यह कहना चाहते **हैं** कि उसके पास जितने माल रखने की कैपिसिटी है उतना ही माल रखना चाहिये तथा कर्माशयल दृष्टि से नही बल्कि काश्त-कारों के लाभ की द्रष्टि से माल रखा जाना चाहिये । इन गोदाभो मे उपभोक्ताम्रो द्वारा काम में लाई जाने वाली सामग्री ही रखी जानी चाहिये। मेरे कहने का मतलब यह है कि जितनी क्षमता ग्रापकी माल रखने की है उसी के हिमाब से ग्रापको काश्तकारो के माल को रखना चाहिये। ग्राप यह चाहते है कि सरकार सब चीजों के गोदाम बनाये तो यह उचित मालुम नही देता है। जितना आप काम ग्रच्छी तरह से कर सकते है श्रीर जिसके द्वारा जनता को फायदा पहच सकता है, उतना ही सरकार को करना चाहिये।

ग्रभी माननीय मंत्री जी ने बड़े शान से वतलाया कि कारपोरेशन की ग्रास इनकम पहले तीन लाख थी, फिर ७ लाख हो गई और इसके बाद १४ लाख हो गई है। जब उनसे

[श्री विमलकुमार मन्नालालजी चौरडिया]

पूछा गया कि इसमे कितना खर्च हुन्रा तो उन्होने कहा कि इसके श्राकडे हमारे पास नहीं है। में उनसे प्रार्थना करूंगा कि चित्र का एक पक्ष बतला कर ही ग्रपना काम खतम न समझे । ऐसी स्थिति मे शासनकर्ता का यह कर्तव्य हो जाता है कि वह जनता को बतलाये कि आमदनी कितनी हुई और खर्च कितना हुआ। सारी की सारी बाते उन्हे स्पेसिफिक्ली सरकार को जनता के सामने बतलानी चाहिये। जब मत्री जी को प्रेस किया गया तो उन्होंने कहा कि इसमे दो लाख, प्रतिवर्ष ग्रीसतन नुक्सान होता है। इस सम्बन्ध में में माननीय मंत्री जी से प्रार्थना करूंगा कि यह काम काश्तकारों के लाभ के लिये बनाया गया था भौर फायदा दूसरे लोग उठा र है भौर इसमे जो नुक्सान हो रहा है वह गरीब किसानों से वस्ल किया जा रहा है, यह बात ठीक मालूम नही देती है।

माननीय मत्री जी ने बतलाया कि इन गोदामो मे १२ प्रतिशत सामान तो उत्पादन करने वालो का हाता है। २ प्रतिशत सहकार समितियो का, २० प्रतिशत मरकार का ग्रौर ६६ प्रतिशत व्यापारियो का सामान स्टोर किया गया है। इस तरह से हम ६६ प्रतिशत सामान, जो व्यापारी इन गोदामो मे रखते हैं, उसके लिये २ लाख रुपया प्रतिवर्ष नुक्सान उठाते हैं। क्या हमारी यह नीति है कि काश्तकारो का नाम लेकर व्यापिरयों को लाभ पहुचाये तथा व्यापारियां के हित मे काम करे, या वाइतवारी के हित मे वाम करें? यह तो वैसी ही बात हुई जैसे कि लेबिल विस चीज का ऊपर से लगा हुआ है और अन्दर माल कोई दूसरा ही है। ऋगर हमारी सन्कार की यही नीति है तो वह उचित नही कही जा सकती है। ग्रगर सरकार की यह नीति है कि ६६ प्रतिशत माल व्यापारी इन गोदामो मे रखे ग्रौर उन्ही के लिये हम यह व्यवस्था कर रहे है तो यह उचित मालुम नही देता है। माननीय मत्री जी ने मागे चलकर बतलाया

कि ग्रान्ध्र प्रदेश मे ४५ से ४६ प्रतिशत के करीब उत्पादन करने वाले अपना माल इन गोदामो मे जमा करते है । वैसे ही महाराष्ट्र मे ५० से लेकर ५२ प्रतिशत के करीब उत्पादन करने वाले लोग ग्रपना माल रखते है, यह बडी प्रसन्नता की बात है। हम तो चाहते हैं कि लोग शत प्रतिशत माल अपना यहा पर रखे। इन प्रान्तो के आकडे तो माननीय मंत्री जी ने बतलाये मगर ग्रन्य प्रान्तो के श्राकडे उन्होने नही दिये श्रीर ऐसा मालुम पडता है कि अन्य स्थानो पर कही कही ५० प्रतिशत माल व्यापारी ही अपना इन गोदाभौं मे रखते हैं। हमे इस तरह की स्थिति को इनकरेज नही करना चाहिये बल्कि डिसकरेज करना चाहिये। यह बात उचित नही माल्म देती कि हम व्यापारियों के लाभ के हित में नक्सान उठाये भ्रौर काश्तकारो को इससे काई लाभ न पहुचे । यह बात उचित प्रतीत नही होती है और में प्रार्थना करूगा कि माननीय मत्री जी भविष्य मे इस ग्रोर प्रवश्य ध्यान देगे ताकि काश्तकार ज्यादा से ज्यादा श्रपना माल इन गोदामो मे रखे।

माननीय मत्री जी ने ग्रागे कहा कि माल उत्पादन करने वाले किसान भ्रपना सामान रखने के लिये उत्साहित नहीं होते है, इनकरेज़ड नही होते है। हमारे किसान जो माल उत्पादन करते है श्रौर इन गोदामो मे जमा नही करते है उसकी जिम्मेदारी मैं सरकार के ऊपर डालता ह । जैसा मै ने इन्दौर के कारपोरेशन मे ग्रनुभव किया कि वहा पर जब किस न श्रपना सामान जमा कराने के लिये जाता है तो उसे दो तीन किस्म के फार्म भरने पडते है भ्रौर इससे उसे बहुत परेशानी उठानी पडती है। एक जगह रसीद लेना होता है श्रौर दूसरी जगह से रुपया लेना होता है। कभी उसे रुपया लेने मे दो दो दिन लग जाते हैं। रुपया लेनें उसे बैंक में जाना पडता है ग्रौर ग्रगर उस दिन या दूसरे दिन छुट्टी हुई तो उसे दो तीन रोज वहां ठहरना पडता हैं। इन सब दिक्कतो से बचने के लिये वह श्रपना माल व्यापारी

के पास ले जाता है जहां उसे रुपया भी मिल जाता है ग्रौर उसका माल भी बिक जाता है। ग्रगर वह वेयरहाउसिंग के चक्कर में पड़ता है तो खुद घनचक्कर बन जाता है। इसलिये किसान ग्रपना माल व्यापारी के पास ही ले जाना उचित समझता है, चाहे उसे कम दाम ही क्यों न मिलें। वह सोचता है कि दो तीन दिन की दिक्कत से बचने के लिये व्यापारी के पास माल ले जाना उचित होगा ताकि जितना कष्ट वेयरहाउसिंग में ले जाने से होता है वह तो नहीं होगा । इसलिये जब तक हम किसानों के लिये ठीक से माल रखने भीर रसीद तथा पैसे देने की ग्रच्छी व्यवस्था नहीं करते हैं तब तक वे इन वेयरहाउसिंग से बहुत कम लाभ उठायेंगे। जब तक हमारे सरकारी कर्मचारी सेवा भावना से काम नहीं करते हैं तथा सरकार इस बात का प्रबन्ध नहीं करती है कि जो भी कर्मचारी किसानों को रसीद तथा पैसे देने में डिले करेगा उसके खिलाफ कार्यवाही की जायेगी, तब तक किसान इससे ज्यादा फायदा नहीं उठा सकेंगे। सरकार को यह म्रादेश दे देना चाहिये कि म्रगर कोई भी कर्मचारी एक घन्टे से ज्यादा किसान को रोकेगा तो उसके खिलाफ कार्यवाही की जायेगी ग्रौर उसको नौकरी से निकाल दिया जायेगा । जब तक हम इस तरह का कदम नहीं उठायेंगे तब बक हमारा काम ग्रच्छी तरह से नहीं चल सकता है ग्रौर न किसान ही ज्यादा इसका फायदा उठा सकते हैं।

जहां तक फार्म भरने की समस्या है, किसान फार्म भरना नहीं जानता है; क्योंकि यह इतना पढ़ा लिखा नहीं होता है। हमारे म्रांकड़े बतलाते हैं कि देश में किसान पढ़े लिखे नहीं हैं, इसलिये वहां पर फार्म भरने में उन्हें कष्ट होता है। इसके साथ ही साथ वेयर-हाउसिंग के जो कर्मचारी होते हैं उन्हें ग्रंपनी किताब में ग्रांकड़े भरने होते हैं कि हमने वेयरहाउसिंग में इतना माल जमा कराया भीर उससे इतना किराया लिया। व्यापारी लोग खूब ग्रनाज लेकर भा जाते हैं जिससे

उनका गोदाम काफी भर जाता है भ्रौर . इससे उन्हें ग्रलग ग्रलग फार्म भरने तकलीफ भी नहीं होती । जब किसान अपना सामान लेकर ब्राते हैं बो उन्हें हर एक के लिये ग्रलग ग्रलग से लिखा-पढ़ी करनी पडती है ग्रौर इसलिये वह कृषकों को डिसकरेज करते हैं। व्यापारी ग्रपना सारा ग्रनाज लेकर या जाता है ग्रीर कर्मचारियों का काम भी जल्दी से हो जाता है। उन्हें तो सरकार को दिखाना होता है कि हमने इतना सामान रखा भ्रौर इतना किराया वसूल किया, इसलिये वे व्यापारियों का सामान रखना ज्यादा पसन्द करते हैं । इसलिये मेरी सरकार से यह प्रार्थना है कि सबसे पहले कर्मचारियों के मन में सेवा की भावना होनी चाहिये। दूसरा "रैंड टेपिज्म" की वजह से जो दूरी होती है वह दूर की जानी चाहिये। तीसरी बात यह है कि जहां पर वैयर हाउसिंग की व्यवस्था हो वहीं पर बैंक तथा रुपये मिलने की भी व्यवस्था होनी चाहिये ताकि किसान को इधर उधर नहीं जाना पड़े और रुपया भी जल्दी उधार मिल सके । इस समय उसे दूसरी जगह रुपया लेने के लिये जाना पड़ता है जिसे हमें रोकना पड़ेगा । जब तक यह व्यवस्था नहीं होती तब तक वे इनकरेजुड नहीं होंगे इस काम के लिये। इस लिये यह सुझाव में ने ग्रापकी सेवा में दिया ।

ग्रब एक ग्रीर लक्ष्य है हमारी सरकार का इस व्यवस्था से कि कीमतें ठीक मिल सकें हमारे काश्तकारों को ग्रीर नियंत्रण भी हो। वह ठीक मिलने के बजाय क्या स्थित होती है कि जब बाजार में ग्रनाज ग्राता है, हमारी वेयरहाउसिंग की ठीक व्यवस्था न होने की वजह से काश्तकार को माल बाजार में भेजना पड़ता है ग्रीर बाजार में वह माल बिक जाता है तो व्यापारी उसी माल के ग्राधार पर वेयरहाउसेज में जा कर के ग्रीर रसीद ले करके रुपया उधार ले लेते हैं। इस तरह उनकी परचेजिंग पावर बढ़ जाती है ग्रीर उनकी परचेजिंग पावर बढ़ने की वजह से किसान का माल जब बाजार में बिक जाता है उसके

[श्री विमलक्षार मन्नालालजी चौरडिया] बाद बाजार में उस माल का भाव एकदम बढ़ जाता है श्रोर उसके परिणामस्वरूप हमारे काश्तकारों को जो लाभ मिलना चाहिये उसके बजाय उनको म्रलाभ होता है। इस प्रकार यह जो लक्ष्य है इसकी पूर्ति हम नहीं कर पारहे हैं।

इसी तरह से इसमें एक लक्ष्य यह बताया गया है, प्राइस कंट्रोल भीर प्राइस सपोर्ट । जहां तक कटोल का सवाल है हमारी सरकार इसके लिये तो तैयार रहती है कि कीमते बढ़ने न पाये । ग्राजकल जहां भी देखिये काश्तकार के भलावा यह जो दूसरा तब्का है मुख्यत इडस्ट्रियल क्षेत्र का अर्रीर शहर के लोगो का, वह इस बात पर जोर देता है कि महगाई बहुत बढ गई है, अनाज के भाव बहुत बढ गये हैं. इनको कम किया जाये । इसलिये मे माननीय मत्री जी से यह निवेदन करूगा कि अन्यक के स्रनाज का भाव बढ़ने पर स्राप लोग नियत्रण करने श्रा जाते है, मगर जब भाव कम होते है तो उस वक्त बहुत सुस्ती करते हैं। मै उनसे जानना चाहता ह कि क्या प्रापके विभाग ने इस बात की जांच की कि साधारण जमीन मे एक काव्तकार को उत्पादन करने में क्या खर्च होता है ग्रीर उसको कीमत क्या मिलती है ग्रौर उसकी बचत क्या होती है? उस समय जबकि सीलिग नहीं हुई थी तो बड़े बड़े कास्तकार होने की वजह से उनके लाभ की कोई सीमा नही थी ग्रौर उस पर इतना ध्यान नही दिया गया था। मगर हमने ग्रब सीलिंग करके सब काश्तकारों के लिये एक सीमा बाध दी है भौर उनकी आमदनी अब सीमित है। ऐसी स्थिति में हमारा यह कर्तंब्य होता उनकी ग्रामदनी हम वैसी कराये जिससे कि उनके लडके पढ़ सके कालेज मे जाये तो भर्ती भी हो सके, ग्रगर मोटर कार न ग्ख सके ता कम से कम साइकिल जरूर ग्ख सके, अगर रेडियो न ग्ख सके तो ग्रखबार मगवा सके ग्रीर उनको पहनने के लिये ठीक कपड़ा मिल जाये । मगर यह सब उनको मिलता नही । हम सब दहाई देते हैं यहा भी श्रीर बाहर भी कि कृषको का राज्य है भ्रौर हम कृषकों के हित मे सब काम कर रहे हैं। मगर हम उन को जो खाद्यान्नो की कीमत दे रहे हैं उससे उनको खाद्यात्र पैदा करने के लिये उत्साह नहीं मिलता है। श्राज उनको इसेटिव मिलता है, कामशियल प्रो<mark>डक्ट्स पैदा करने मे</mark> । वेयरहा उसिंग से तो व्यापारियों को लाभ होता है । इसीलिये किसान उस तरफ नही श्राते है, क्योंकि हम उनको ठीक दाम नहीं दिला पा रहे हैं। मै प्रार्थना करूगा कि माननीय मत्री जी स्पष्ट करे ग्रपने भाषण में कि उनके विभाग ने क्या इस तरह की जाच की है कि एक एकड मे उत्पादन पर कितना खर्च होता है, किसान को कितना उसमे रिटर्न मिलता है स्त्रीर उसका मासिक खर्च कितना है भ्रौर यह सारे का सारा एस्टी-मेट क्या कास्ट एकाउटिंग के आधार पर लगाया गया है ? दूसरी इडस्ट्रीज मे आज कास्ट एकाउटिंग करके एक एक स्टेज का हिसाब करवा लेते है। लेकिन जो अपने यहा की मुख्य एप्रिकल्चर इडस्ट्री है उसमे कास्ट एकाउटिंग के आवार पर, एक आदमी को कितना खर्चा पडता है भ्रोर उसको मिलता कितना है, उस की ठीव जाच कर के जब तक श्राप ऐसी व्यवस्था नहीं करेंगे जिससे उसको अपने माल के ठीक दाम मिल सके, तब तक कुछ उचित होता नही, तब तक यह केवल नारा मात्र रहेगा ग्रौर केवल हमारे भाषण दे देने से या विधेयक पास कर देने से कोई काम नहीं चलेगा।

अब जहा तक इस बिल का सवाल है, इस बिल की धारा २(डी) में कुछ, शब्द ग्राये है --

<sup>&</sup>quot;'co-operative society' means a society registered or deemed to be registered"

the official Gazette, at the time of the issue of the shares."

प्रव यह "डीम्ड टूबी रिजस्टर्ड" का क्या मतलब है ? वह रिजस्टर्ड हो, यह मान लिया गया, मगर इसमें "डीम्ड टूबी रिजस्टर्ड" में क्या अनरिजस्टर्ड सोसाइटी भी रिजस्टर्ड सोसाइटी मान ली जायेगी या क्या स्थिति होगी, जरा स्पष्टीकरण मैं माननीय मत्री जी से चाहंगा।

दूसरी दफा ४ में हमारे मंत्री जी ने यहा पर यह लिखा है 'टू हड़ेंड थांडजेंड शेयसें', यह भाषा मुझे ठीक लगती नहीं। इसको दो लाख शेयसें के हिसाब से लिखते। लाखों की गिनती अंग्रेजी में नहीं होती, ऐसी बात नहीं हैं। जब हम अंग्रेजी के कई शब्द हिन्दी में रख रहे हैं। उसी तरह यह लाख जो हिन्दी का शब्द है, इसको हम अंग्रेजी में रख सकते हैं। यह शब्द अंग्रेजी में भी सब की समझ में भाता है। हमारे भंत्री जी ने अपने भाषण में लाख शब्द का कई बार प्रयोग किया और भी कई लोग इसका उपयोग करने हैं। लेकिन यह 'टू हंड्रेड थांडजेंड शेयसें' उचित बात नहीं है और इसका अगर इसमें उपयोग न होता तो ठीक होता।

वैसे ही भारा ४(२)(डी) में यह हैं:—

"Insurance companies, investment trusts and other financial institutions."

यह ''ग्रदर फाइनेंशियल इस्टीट्यूशंम'' से क्या मतलब है े क्या कोई व्यापारी सस्थान या कौन कौन इसमे शामिल होगा, जरा इस का स्पष्टीकरण करे, तो ज्यादा ग्रच्छा होगा ।

**ब्रा**गे इसमे दिया है धारा ४ मे .---

"The shares of the Central Ware-housing Corporation shall be guaranteed by the Central Government as to the repayment of the principal and the payment of the annual dividend at such minimum rate as may be fixed by the Central Government, by notification published in

मेरी यह प्रार्थना है कि यह सारा भार देजरी पर पडने वाला है, स्रगर उसमे लगातार नुक्सान होता रहा । ऐसी स्थिति मे जो जनता की सरकार या जनता हार चर्की हुई सरकार है, उससे मेरी यह प्रार्थना है कि स्राप जो भी उनको डिवीडेंड देना चाहते है उसका परसेंटेज इसी वित्रेयक मे स्पष्ट कर दे । श्राप लगातार पाच साल से यह व्यवसाय करते जा रहे हैं ग्रीर ग्राप इस व्यवसाय मे न लाभ की चिता करते हैं और न हानि रोकने की चिंता करते है। यही कारण है कि पाच वर्ष से लगातार नक्सान होता जा रहा है भ्रौर ऐवरेज लास भ्रापके कथनानुसार दो लाख था । ऐसी स्थिति में यह गारंटी का भार आप हमारे सिर पर डालना चाहते हैं, यह ठीक लगता नहीं। आशा है, श्राप स्पष्ट करेंगे कि आखिर हम क्या करना चाहते है।

श्रव यह डाइरेक्टर्स के श्रपॉइटमेट के बारे मे, जैसा मैंने कहा कि कुल ११ डाइ-रेक्टर्स इस में है श्रौर उन में से छ, इस प्रकार रखे जायेंगे —

"Six directors to be nominated by the Central Government."

भ्रब यह अच्छे लोग ही इसमें रखेगे इसमें तो किया करना अर्थ नहीं रखता, मगर कहीं कहीं ऐमा लगता है कि कई अच्छाइयों के माथ मुख्य अच्छाई जो शासन द्वारा देखी जाती है वह यह देखी जाती है कि यह काग्रेम का आदमी है या नहीं । अगर सारी अच्छाइयों में मुख्य अच्छाई यह होगी कि यह काग्रेस का आदमी है या नहीं, तब तो जिन अच्छाइयों को हम प्राप्त करना चाहते है वे मारी अच्छाइयां गडबड में पड जायेगी । आप अगर चाहें तो एक निश्चित प्रतिशत तय कर लीजिये कि यह जो बोर्ड आफ डाइरेक्टर्स हम कायम करने बाले है इसमें केवल १० प्रतिशत विचार इस

[श्री विमलकुमार मन्नालालजी चौरडिया] का रखा जावेगा कि वे काग्रेस के है ग्रथवा नही भौर बाकी जो ६० प्रतिशत बचें उनके लिए यह देखेंगे कि उनमे कितनी अन्य योग्यताएं है, कितनी काम करने की क्षमता है और क्या क्वालिफिकेशन है। अगर इस तरह से किया जाये. तो मै मना नहीं करूंगा, लेकिन कही कही तो ऐसा होता है कि ६० परसेट मे कांग्रेस की योग्यता देखी जाती है श्रीर १० परसेट मे बाकी योग्यताएं देखी जाती हैं। हमारी स्टेट मे तो ऐसा देखा गया है कि शत-प्रतिशत कही कही काग्रेस की योग्यता देखी जाती है। ग्रगर ग्रापको ऐसा नही करना है तो जो इसमे ग्रापने नामिनेशन की बात रखी है, वह ठीक नहीं लगती । यदि हम जनतंत्र के सिद्धातो के भ्राधार पर काम करना चाहते हैं तो जो भी हम जनता के लाभ के लिए काम करे उसमे जनता को ग्रधिक से ग्रधिक भाग लेने का भ्रवसर दिया जाये । इसमे तो यह लिखा है :---

- "(c) one director to be nominated by the State Bank;
- (d) one director to be elected by other scheduled banks."

इस प्रकार इलेक्शन बहुत कम रहेगा, नामिनेशन प्रिधिक रहेगा। ऐसी स्थिति में केन्द्रीय सरकार प्रगर इसमें नामिनेशन के बजाय इलेक्शन को बढ़ावा दे तो जनता के द्वारा जो भी योग्य होगा वह चुन करके ग्रायेगा। वेयर हाउसिंग की व्यवस्था को चलाने के लिए यह नामिनेशन प्रधिक क्यों रखा गया, यह मेरी समझ में नहीं ग्राया। ग्रभी तक हमने नामिनेशन का रिजल्ट देख लिया कि लगातार हानि हो रही है ग्रौर व्यापारियों को लाभ होता है, काश्त-कारों को लाभ होता है, काश्त-कारों को लाभ होता है, काश्त-कारों को लाभ होता नहीं। इसी तरह से ग्रागें लिखा है:—

"Provided that the three directors to be elected under clauses (d), (e) and (f) may, for the first constitution of the board of directors, be nominated by the Central Government ..."

जो भी एलेक्टेड होने वाले हैं उनको भी नामिनेट करना चाहते हैं। श्रभी श्रापकी व्यवस्था चल रही है, क्यो नही श्राप ठीक तरह से उनके एलेक्शन की व्यवस्था करके उनको एलेक्टेड रखे? रूल्स वगैरह की श्रापकी पुरानी व्यवस्था चल रही है तो एलेक्शन करवा कर कम से कम उनको तो एलेक्टेड रखे। उन तीन डाइरेक्टरों को भी श्राप नामिनेट करना चाहते है, यह ठीक व्यवस्था नही है।

ठीक इसी तरह से यहां पर "Disqualification for office of director of the Central Warehousing Corporation."

के बारे में घारा प्रकी उपधारा ३ में यह बताया है:---

"if he is or has been convicted of any offence involving moral turpitude and sentenced in respect thereof, to imprisonment for not less than six months, unless a period of five years has elapsed from the date of expiry of the sentence; or"

भ्रब यह है कि जो मारल टरपीटयड के भ्राफेंस मे ६ महीने से कम की सजा, पाये हो श्रौर इसे पाच साल हो गये हो तो उसे नामिनेट कर देंगे। पांच साल के बाद छ महीने से कम की सजा हो तो फिर उसके लिये व्यवस्था है। क्या हमारे यहा काम करने वालो दी कमी है या किसी ऐसे ग्रादमी को निगाह मे रखा है जिसे कि मारल टरपीट्यड के श्राफेस मे ३ महीने की सजा हो गई थी और उसे हए पांच साल हो गये हैं भ्रौर उसे डाइरेक्टर बनाना चाहते है ? जिनके खिलाफ श्राफेंस साबित हो चका है, जिसे सज, हो चुकी है, ऐसे भ्रादमी के लिये क्यों व्यवस्था करे ? स्पष्ट रूप से रखना चाहिये कि जिस श्रादमी का मारल टरपीट्युड के अन्दर कनविक्शन हो गया है उसे डाइरेक्टर नहीं रखने वाले हैं । डाइरेक्टर सरीखी पोस्ट पर ऐसा ग्रादमी रखना चाहते हैं जिसको सजा हो

Corporations Bill, 1962 2854

गई है तो क्या लक्ष्य है? ऐसे प्राविजन को रखने से कुछ ऐसा लगता है जैसा कि मैंने शरू में कहा कि हमारी सरकार समझती है कि ६० परसेंट कांग्रेसी हो और १० परसेंट दूसरी योग्यना हो तो वह चलगा । तो यहां भी कुछ ऐसा ही लगता है। हमें चाहिये था कि स्पष्ट कहते कि मारल टरपीट्युड के अन्तर्गत जिस किसी को भी सजा हुई हो उसको रखने की मावश्यकता नही है।

इसी तरह से हमारे यहां पर वह जो मैनेजिंग डाइरेक्टर नियुक्त होगा उसे भी हमारी सरकार ही नियुक्त करेगी। सलाह ज़रूर लेगी मगर नामिनेशन हमारी सरकार ही करेगी।

मीटिंग्स ग्राफ़ दि कार्पोरेशन के ग्रन्तर्गत स्पेशल मीटिंग ब्लाने के लिये जो बन्धन रखा है वह यह है कि २१ रोज के ग्रन्दर बुलायेंगे, नहीं तो तीन महीने में ब्लाना ही पड़ेगा। स्पेशल मीटिंग बलाना है तो कोई खास कारण होने के बाद ही जिम्मेदार श्रादमी उसको बलाने वाले हैं. तो ऐसी स्थिति में २१ दिन भी अधिक होता है ग्रीर फिर यह कि तीन महीने के ग्रन्दर धन्दर जरूर बुलाई जाये तो बहत ज्यादा होता है, दोनों सीमाग्रों का कुछ कम किया जाना ग्रावश्यक था।

इसी तरह से इसमें श्रीर भी कई पर चर्चा करूंगा तो काफी समय लगेगा । इस बिल के स्राखिरी पेज पर में फिर स्रा जाता हूं जो कि पहले के बिल में भी था--शेड्युल, जो घारा ३६ के मन्तर्गत है---भौर उसके म्रन्तर्गत "डिक्लेय-रेशन ग्राफ फिडेलिटी एंड सीकेसी है"। इसके ग्रखीर में लिखा है "साइंड बिफोर मी "। कोई भी सर्विस में म्रायेगा तो वह यह डिक्ले-यरेशन देगा । तो यह "साइंड बिफोर मी" क्या है ? एक्ट में कहीं इसका भी खुलासा नहीं है ग्रौर यहां भी कहीं इसका खुलासा नही है कि बिफोर हम, विफोर ए संतरी श्रार बिफोर ए मंत्री"। यह ग्राप स्पष्ट नहीं करते कि इस रैंक के श्रादमी के सामने सिगनेचर होगा ।

यह जो डिक्लेयरेशन श्राफ फिडेलिटी एंड सीकेसी है वह कम से कम ग्रमक स्तर के ग्रादमी के सामने साइंड होगा। यह जब तक ग्राप स्पष्ट नहीं करते यह बिल्कुल वेग है ग्रीर कानन को वेग बनाना ठीक नहीं है। वैसे तो आपका स्पष्ट बहुमत है ग्रौर बहुमत के ग्राधार पर चाहे जितनी वेगनेस चल सकती है, उसके लिवे कोई प्रतिबन्ध नही है, लेकिन भ्राप स्पष्ट कीजिये कि साइंड बिफोर हम।

SHRI K. SANTHANAM (Madras): At the first meeting, just as we do

श्री विमलकुमार मन्नालालजी चौरडिया: धारा ३६ के अन्तर्गत जो फिडेलिटी का सर्टीफिकेट साइन करना पडेगा वह किस के सामने करना होगा ?

SHRI K. SANTHANAM: At the first meeting, whoever is presiding.

श्री विमलकुमार मन्नालालजी चौरड्या : प्रेसाइडिंग स्रॉफिसर के सामने करना है. ऐसा तो कुछ स्पष्ट नहीं है।

There is no clarification in that,

SHRI DEOKINANDAN NARAYAN (Maharashtra): That may come under a regulation,

श्री विमजकसार मन्नालालजी चौरडिया : 🕟 रेगलेशन का भी नहीं लिखा है। पढिये, धारा. ३६ को, इसमें यह है:---

"Every director, auditor, officer or other employee of a Warehousing Corporation shall, before entering upon his dues, make a declaration of fidelity and secrecy in the form set out in the Schedule."

किसके सामने, कहां पर, क्यों, कुछ व्यवस्था नही है। यह विल्कुल स्पष्ट होना चाहिये। इसमें कहीं भी ऐसा नहीं लिखा है कि फर्स्ट मीटिंग में या फर्स्ट मीटिंग के समय पर

[श्री विमलकुमार मन्नालालजी चौरडिया] बिफोर एंटरिंग अपान हिज इयुटीज, उसको फिडेलिटी सर्टीफिकेट साइन करना पडेगा। फिडेलिटी का सर्टीफिकेट किसके सामने साइन करना पड़ेगा? यह ग्रधिकार लोग्नर डिवीजन क्लर्क को दिया है, या श्रपर-डिवीजन क्लर्क को दिया है, या डाइरेक्टर को दिया है, वैसा कुछ स्पष्टीकरण हो तो ठीक है, मगर बैसा नही है।

इन शब्दों के माथ में प्रार्थना करता ह कि इस कानन के पास हो जाने के बाद इसकी ब्राड में ब्रभी तक जो व्यापारी लोग लाभ लेते रहे हैं उसको कम कर के सचमच काश्तकारो को लाभ देने का कष्ट न रें। यही प्रार्थना है।

SHRI K SANTHANAM Deputy Chairman, I was not convinced by the apologia delivered by the Deputy Minister to justify the bringing forward of this Bill He did not make out that under the old Act the warehousing facilities were not progressively improving and that the separation of the old Act into two Acts was either an economic or a national necessity The only justification he pleaded was that the Ministry was bifurcated and therefore legislation also had to be bifurcated. If these State warehousing facilities and the co-operative warehousing facilities were all under departmental management, then I can understand But these are all autonomous institu-Why should there not be an autonomous institution which caters to both the Ministries, I cannot understand Therefore I think it is a sad reflection on our Government that two Ministries could not co-operate on an objective which is common to both If it is contended that co-operative warehousing is entirely a different thing for a different purpose, and Central and State warehousing is for a different purpose, then I can under-But that should not be stand

The great danger of this Bill is that the divorce between the co-operative movement and the Central and State Warehousing Corporations may become greater and greater. It looks as if our mixed economy is becoming bifurcated, so far as these Agriculture and Co-operation Ministries are concerned, on the one side, the State capitalists and the private capitalists joining hands and making use of the Central Warehousing Corporation, that is, the big merchants or the merchant companies will be making use of the Central warehousing facilities, while on the other side the smaller merchants and the State Government warehousing facilities will go together and the small godowns distributed all over the villages will be in of the co-operative movement wonder if this divorce will not mean a stifling of the co-operative move-There is some indication this Clause 11, for instance, says:

"run warehouses for the storage of agricultural produce, manures, fertilizers. agricultural implements and notified commodities offered by individuals, co-operative societies and other institutions;"

Here co-operative societies have been put in But in clause 24, which makes a similar provision relating to State Warehousing Corporations it is said.

"run warehouses in the State for the storage of agricultural produce, seeds, manures, fertilizers, agricultural implements and notified commodities."

Here the co-operative societies conspicuous by their absence Minister to would like the Deputy say why it was necessary to put cooperative societies in Central warehousing and why they were taken out in the case of State warehousing I do not think there will be many opportunities for the co-operative societies to utilise the big godowns established by the Central Warehousing Corporation It is only when the co-operative societies develop into wholesale societies and State wholesale societies are established. are likely to use the Central Warehousing Corporation's godowns, but till then they will have greater opportunities to utilise the State warehousing godowns, and therefore there was a greater necessity to specifically provide for use by co-operative societies of the State warehousing facilities rather than the Central warehousing facilities. But it has been dropped. Presumably the intention is that within the State there will be a complete divorce between State warehousing facilities and co-operative warehousing facilities, and the people and the co-operative societies there will use only their own godowns and leave the State godowns free for the merchants. In this connection I am sorry that my friend, Mr. Chordia, objected to the warehousing itself. In these State warehouses and Central warehouses are not intended for primary producer. No primary producer could, except rarely, produce so much as to make use of these big godowns. It is only co-operamerchants and the tive societies, who buy large-scale, which can make use of these godowns. It is our national ideal that the co-operative movement take over from the merchant all this business of buying and marketing agricultural produce. Therefore, we should do nothing which will militate against this process. In socialism, as applied to agriculture, means a development of co-operative production, co-operative marketing, co-operative warehousing. But this divorce between State warehousing and co-operative warehousing. I am afraid that movement is likely to be checked.

Then, Madam, there are many small points so far as the drafting is concerned. I do not see why the accounts and the report should not be passed by the body of shareholders. general meeting of the shareholders has been provided but it is stated that this general body can only dis-

cuss. They cannot pass any resolutions I wonder whether they can even make suggestions. In clause 13(2) it is stated:—

"The shareholders present at the annual general meeting shall entitled to discuss the annual accounts, the report of the board of directors on the working of Corporation during the year under report, as well as the auditors' report on the annual balance-sheet and accounts."

I cannot understand this especially as the shareholders are highly selective shareholders. Only representatives of scheduled banks and other financial institutions are there. Why these shareholders should not be called to approve of it or make modifications in the budget or make ments, I cannot understand. any shareholder bringing a tion, making a comment or criticism will be out of court. Only his speeches may be recorded. I cannot stand the rationale of this.

Then what exactly is the boundary or rather the dividing line between the State warehouses and the tral warehouses? Is it a matter of size or of cost? Is there any regulation by which the minimum capacity of a Central warehouse should greater than the maximum capacity State warehouse? Otherwise there will be a great deal of confusion. There are many Central institutions in which this confusion occurs. For instance, the Khadi Commission runs its own khadi depots in Madras, Bombay and other places. The State Khadi Boards run similar depots or emporia. Similarly, is it going to be almost ad hoc or according to whims and fancies of some particular people controlling the Central or State warehousing corporations as to the building up of the site, capacity or size of building of warehouses? I think it will be wasteful of national resources to have this. I wish Central Warehousing Corporation was

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[Shri K. Santhanam.] only a controlling, co-ordinating and financing authority, that all warehouses were owned by the States, of various sizes. Why should there be this distrust of the State Government, I want to know, especially as the financing will be by the Centre and it will be able to impose whatever was needed.

Now this multiple ownership of warehousing, spreading out all over the country, is going to cause a great deal of confusion, and it is not impossible or even improbable that a kind of rivalry and competition may set in. In order to prevent loss to the Central Government, the Central warehouses may offer cheaper terms than the State warehouses may offer, and the State warehouses, if they want to compete, may also have cheaper terms. There may be competition between the two so that one merchant will put his produce in the State warehouse at some time and in the Central warehouse at another time. I think this double system of warehousing is wrong and I entirely endorse Mr. Reddy's comment that these two warehousing systems should not be entirely divorced from co-operative godowns which being built all over the country. I think the whole thing is a vicious system. In fact, I can understand cooperative godowns being limited to a cost of Rs. 10,000 or small They will cater to the direct producer, and the medium godowns of the State will be for the bigger merchants and for the wholesale operative societies which buy from the local co-operative societies There should be no need whatsoever for 'Central warehousing as such especially, as has been pointed out. Where the Centre imports large quantities of grain, they have got big departmental silos and godowns. Ι understand that. In Bombay and other places, where they get millions of tons, these arrangements will not do. They may have big godowns. In fact, I would suggest that those godowns may also be transferred to the Central Warehousing Corporation, and the Central Warehousing Corporation should, as far as possible, be prevented from building warehouses in the States except where certain valuable commodities are concentrated say, tobacco in one place, or even tea or jute, where very large godowns beyond the capacity of the State Warehousing Corporations may become necessary.

And again, I have to utter a word of warning. I have no objection to special warehousing of jute, tea and other commercial commodities. But I hope this will not degenerate into purchasing at enormous prices warehouses and godowns owned by big jute companies and tea companies. are very well-established These trades and they have got their own godowns. Probably their warehousing facilities are nearly adequate to their needs. And as a result of this plan of Central warehousing, in order to show the progress of the Central Warehousing Corporation, there may be a great temptation to buy up the warehouses of all the jute companies and tea companies They will make profit out of the Government of India while the facilities for the trade itself will not be increased. I find, specially, that a substantial part of the warehousing facilities is hired. I would like to know if these premises, which have been hired by the Central Government and in many cases by the State Governments, were also used for warehousing by the previous owners. If they had been used previously also as warehouses, there was no necessity for the Central Government or the State Governments acquiring them and calling them their property. Simply because we have provided certain amounts in the Third Plan and we are going to provide further amounts in the Fourth Plan, that does not justify wasteful use of these facilities by simply transferring the ownership or name to the Central Government without

actually increasing the facilities for which warehousing is needed. Therefore, on all these matters, I am deeply distressed at the incompatibility lack of co-operation between the Agriculture and Co-operation Ministries and I hope that there will be rivalry between them and similarly there will be no rivalry between the Centre and the States. Some method of co-ordination is needed. I wish that a Central Parliamentary Committee is established in order to see that these rivalries do not happen and if such a Committee for development of warehousing is set up, it will be able to look into the operations of these three agenciesthe Central Government, the State Government and the Co-operation movement-and see that our national resources are not used wastefully or unnecessarily.

Warehousing

श्री ग्रब्दल गनी (पंजाब): डिप्टी चेयरमैन साहिबा, "विनाश काले विपरीत बद्धि." इस मेरी सरकार का क्या होने जा रहा है, मैं कुछ नहीं कह सकता । मेरे सामने यह सुन्दर बिल है श्रोर उसकी बिस्मिल्ला ही गलत 훩 । In the very beginning जो बात उन्होंने कही है वह यह है कि यह सुनहरा बिन सारे भारत पर लागू होगा सिवाय जम्मू भ्रौर काश्मीर के । मैडम, इस वक्त सारे संसार में क्युबा ग्रीर काश्मीर दोनों ऐसे पाइन्ट हैं जिन पर न सिर्फ़ जम्हरी ताकतें, बल्कि कम्युनिस्ट हुकुमतें भी, सब की सब निगाह रखे हए हैं। मैं जानता हूं श्रीर हाउस के श्चॉनरेबल मेम्बरान श्रोर डिप्टी चेयरमैन साहिबा सब जानते हैं कि काश्मीर भारत का एक ग्रंग है। काश्मीर उसी तरह है जिस तरह धंग्रेज के दौर में यहां सैकडों रियासतें थीं ग्रौर हिन्दुस्तान के एक बहुत बड़े मुदब्बिर श्राहनी इन्सान, सरदार पटेल ने तमाम रियासतों को भारत का इस तरह ग्रंग बनाया कि यह दिखाई न पड़े कि रियासतें कोई भीर थीं श्रीर श्रंग्रेज का भारत कोई स्रोर था। स्राज इस वक्त ज़ब कि हम भ्ररबों रुपया इसलिए खर्च कर

रहे हैं कि हमारा यह अंग हमसे जुदा न हो, हम जगह जगह में देखते हैं और कहते हैं कि फलां चीज लाग होगी सारे भारत पर, मगर जम्मू श्रीर काश्मीर पर नहीं । क्या इसलिए कि वह श्रनटचेबल है या इ लिए कि दिमाग में कुछ श्रीर है ? श्राज, मैंडम, चाहिये तो यह था कि हमारी सरकार की कोई बात ऐसी न श्राती हमारे सामने कि जिसमें उसके अज्म और इरादे भ्रौर उसके ईमान में भी शक न पड़े कि इस काश्मीर का क्या होने जा रहा है। भ्रगर हमारा यह भ्रंग जख्मी हो गया तो मैं यह महसूस करता हूं कि इस बिल का बिस्मिल्ला ही गलत हुआ **ग्रौर यह एक खतरे का पैगाम है, हर उस** देशभक्त के लिये. जिन्होंने अपनी जिन्दगी कुर्जान की, चाहे वे काञ्मीर के बहाद्र थे या हिन्दस्तान के कहीं भी किसी हिस्से के रहने वाले थे, जिन्होने इस ट्कड़े को बचाने के लिये. भ्रपने जाने भ्रजीज को बचाने के लिये. जो दुनिया का जन्नत है, स्वर्ग है, बड़ी से बड़ी कुर्दानी की। इस वक्त मेरी राय में यह बिल इस कदर गिरी हुई बात का चर्चा करता है जो किसी सरकार को शोभा नहीं देता, कि उसके सामने तमाम दबाव ण्ड रहे कि इस ग्रंग के बारे में कोई फैसला किया जाये। फैसला जो होना था, वह हो चुका है। इस भ्रंग ने भ्रपनी राय दी वहा के राजा ने, कि हम हि दस्तान में अपने आपको मदगम करते हैं, हिन्दुस्तान के साथ साथ मरेंगे । तो इसलिये सबसे पहले इस सरकार से, जिसकी श्रक्ल चक्कर खा रही है, यह ग्रज़ं करना है कि ग्रपने दिमाग **को** साफ करे भ्रौर मल्क के सामने सही तौर पर श्राय । बार बार श्रपनी पोजीशन को बदलना, बार बार ग्रपनी राय को वदलना, एक बात कहना, उसको बदलना, उससे बेहतर है कि बाइज्जत रिजाइन करे कि हम इस वक्त देश की नैय्या के खेवैय्या नहीं बन सकते. कोई श्रीर श्राये, इस देश की नैया का खैवैय्या बने भ्रीर इस देश को बचाये।

## [बी घब्दुल ग्नी]

ग्राज जब कि चीन ने हम पर हमला किया है, हमारे हजारों सालों की दोस्ती को ठुकराया है, वह हम पर जबदंस्ती कर रहा है, इस दबाव के नीचे मगर कोई चाहे यह भ्रंग हमारा भ्रलग हो जाये तो, मैडम, मैं कहंगा कि हिन्द्स्तान का बच्चा बच्चा कट जायेगा, ग्रगर दबाव के नीचे भाकर फैसला करें कि यह अंग कोई और है और हम कोई धौर हैं। इसलिये मैं कहता हूं कि यह बिल में क्यों माता है ? मगर यह सुनहरा बिल है तो क्यों न उसका पूरा पूरा फायदा वहां के नोगों को पहुंचाया जाये ? क्या वह भारत का दुकड़ा नहीं है, क्या उनका कोई निजाम ग्रलग है, क्या वे हमसे जुदा हैं ? क्या वें हमारी बात मानने को तैयार नहीं हैं? यह हम जो करने जा रहे हैं वहां वेयर-हाउस बनाते वक्त जाते जाते जैसे कोई दरिया खत्म हो जाती है रास्ते में, घग्गर की तरह, इस तरह से क्या हमारा पैसा खत्म ही हो गया है कि वहां हम वेयर हाउसेज नहीं बना सकते हैं, श्रोर उसे इस कारपोरेशन का फायदा नहीं पहुंचा सकते हैं ? तो पहली तो मेरी गुजारिश यह है

दूसरी यह है, मैडम, मैंने बड़े गौर से इस बिल को भी देखा ग्रौर यहां जो भानरेबल मेम्बरान ग्रौर हमारे जो सरकार के डिप्टी मिनिस्टर साहब बोल रहे थे, उनको भी मैंने सुना। किसान की भलाई के लिये, जिससे किसान का भला हो, यह कारपोरेशन बिल बन रहा है, बने हुये हैं ग्रौर उनको हम ज्यादा मजबूत देखना चाहते हैं। लेकिन ग्रगर यह पता हो, मैंडम, ग्राज हर किसान की जबान पर यह बात है कि दो योजनायें हो चुकी हैं ग्रौर तीसरी योजना को हम निभाने जा रहे हैं। वह कहता है:

'तमन्नाग्रों में उलझाया गया हूं, खिलौने देके बहलाया गया हूं"।

मेरे नाम पर, किसान के नाम पर, वह समझता है कि बहुत कुछ किया जा रहा है,

कहा जा रहा है। लेकिन किसान की कितनी मदद हुई-यह सरकार बतलायेगी कि किसान की ग्रामदनी में कितना इजाफा हम्रा है । मुझे यह नहीं पता कि सरकार क्या ग्रांकड़े देगी लेकिन यह हकीकत है कि सरकार इस ढंग से चलती है, मैडम, जैसे यह सारे व्यवहार को, सारे काम को, सारी इंडस्ट्रीज को, सारी पैदावार को जिसे वह भ्रपनी जातीय जागीर बनाने जा रही है। यह बात मैं क्यों कहता हं ? मुझ से पहले एक ग्रानरेबल मेम्बर ने भी कहा कि ऐसा दिखाई पड़ता है कि यह नामजदिगयां करने से बेहतर यह होता कि यह कहते कि एग्रीकल्चर मिनिस्टरी के तहत यह वेयरहाउसिंग होगी, तो मैं उसको समझ सकता कि क्यों हक नहीं एग्रीकल्चरल मिनिस्द्री को कि वह ऐसा करे। लेकिन यह दिखावे के तौर पर जाहिर करना चाहते हैं कि हर एक को हक देते हैं। ग्रगर, मैडम, मुझे इतनी इजाजत दें ग्राप तो मैं इनसे कहं कि इनकी हालत यह है कि माज भी जो माफिशियल पार्टी यहां राज करती है, उनके ऊपर के जो लोग हैं, भ्राल इंडिया कांग्रेस कमेटी वाले, वह सरकुलर भेजते हैं कि ८० परसेंट कांग्रे-सियों को सो, डिफेंस में । ग्राज जब मुल्क पर विपदा ग्राई हुई है ग्रौर तमाम ग्रपोजीशन एक जबान दिलोजान से इनके साथ हैं. उस वक्त भी इनके दिमाग में म्रारगेनाइ-जेशन का ध्यान है। मैं नहीं कहता कि आर-गेनाइजेशन का ध्यान नहीं होना चाहिये, लेकिन वक्त वक्त पर वक्त वक्त की बात होती है। हर वक्त ऐसी बात दिमाग में नहीं रखनी चाहिये। इसलिये यह नामजदिगयों का जो किस्सा है इसके साफ मायने यह हैं कि दिखाने के लिये तो यह है कि हम यह चाहते हैं कि लोगों की, ग्रवाम की राय ग्राये, मुल्क की भावाज भाये, भौर दूसरी तरफ इनका यह रास्ता है।

मैडम, मुझे खुशी है कि यह वेयर-हाउसेज जो बनंगे, इनसे किसी कदर लाभ किसानों को होगा ; क्योंकि सरकार का इरादा यह है कि बड़े ही

श्रच्छे ढंग से, श्रच्छे तरीके से ऐसे वेयर-हाउसेज बनाये जायें । लिकन मेरा तज्ब कुछ ग्रीर ही है। दस वर्ष पंजाब एसेम्बली में रहा भौर एक जिन्दा मेम्बर रहा। श्रीर जिन्दा मेम्बर के तौर पर मैंने हर बात जानने की कोशिश की। मैंने पूछा तो मेरे सामने एक नक्शा श्राया १० वर्ष का भ्रीर वह यह था कि सरकार ने जितना काम अपने हाथ में लिया उसमें नुकसान ही हथा। इसको भी मैं बिलकुल सरकारी ग्रदारा ही समझता है। १२ में ६ अगर सरकार को अपने आदमी भेजने हैं तो यह सरकारी भदारा ही हमा। तो पूछने पर मुझे पता यह चला कि जहां मेरी सरकार ने यानी पंजाब स्टेट ने भ्रपने ढंग से गल्ला खरीद करके बिजनेस करने की कोशिश की वहां कई जगह कहीं हेढ़ परसेंट, कहीं दो परसेंट श्रीर कहीं तीन परसेंट वह गल्ला गायब था। क्यों गायब था ? यकीनन उन्होंने कहा कि चहे खा गये, जैसे यहां रैट्स का किस्सा चला। तो मेरी यह अर्ज है कि यह ठीक है कि ब्राप एक कदम नेक उठाना चाहते हैं, जरूर उठाइये । श्राप हो श्रमली पैदा करना चाहते हैं, यह आपकी इच्छा है, मगर इससे खर्ची बढ़ेगा, यह तो साफ बात है, क्योंकि जब भी दो श्रमली होती है, तो खर्चा बढ़ता ही है। खर्चा बढ़ेगा तो उसमें नुकसान होता है। अगर नेक काम के लिये नुकसान हो तो उसको मैं मान सकता हूं, मगर मैं सरकार से धर्ज करूंगा कि वह देखे कि धाज किसान की प्राबलम क्या है ? मुझे सारे हिन्द्स्तान का इतना इल्म नहीं जितना कि श्रपनी स्टेट का इल्म है। इपये हम खर्च करते हैं लेकिन देखना यह है कि हमारी सबसे पहली प्राबलम जो है वह क्या है, जिसकी तरफ सरकार ध्यान दे। मैडम, मैंने पिछले दिनों योजनाओं में यह देखा कि पंजाब में जहां तकरीबन प लाख एकड़ जमीन सेम ( water logging) के नीचे थी वहां झाज ३० लाख एकड़ सेम के नीचे ₹, उसकी ताक्य पैदावार बहुत कम हो गई है।

धौर ६० लाख एकड़ जमीन ऐसी है जिस पर काफी असर हम्रा है। अब अगर हमारी योजनाश्रों का श्रसर यह है तो इसका श्रसर किस पर पडता है ? वेयरहाउसेज तो तभी बनेंगे जब पैदावार ज्यादा होगी। श्रगर पैदावार खाने को ही पूरी हो तो फिर वेयरहाउसेज में क्या जायेगा ? ग्रीर पैदा-वार बढ़ेगी तो तभी बढ़ेगी कि जब हमारी जो जमीन काबिले काश्त है, कल्चरेबिल लैन्ड है, वह महफ्ज रहै। इसके लिये सरकार मया करने जा रही है? जहां सरकार ने कुछ किया है, वह मैं जानता हूं श्रीर उसको मैं काफी एप्रीशियेट भी करता हं। उन्होंने काफी बातें घच्छी की हैं, लेकिन जितनी सीरियस वह प्रत्वलम है उतनी उसको ग्रहमियत नहीं दी गई। मुझे यह भी श्रफसोस होता है कि इसके ही कारण यील्ड जो है वह पर एकड़ पहिले के मुकाबले में, योजनाम्त्रों से पहिले के मुकाबले में कम हुई है। क्यों कम हुई, इसकी साफ रीजनिंग मेरे सामने सेम है। मैंने पुछा कि कितनी जमीन है किसान की जो ग्रनकः चरेबिल थी ग्रीर वह करूचरेबिल बनी, तो कहा गया कि तीन लाख एकड। इससे मैं बहुत खुश हुआ । भ्रीर फिर मैंने पूछा कि जो कल्चरेबिल थी, उसमें से कितनी प्रनकत्चरेबिल जमीन बन गई, तो कहा गया = लाख एकड़। इससे मुझे रंज हभा। मैने सोचा कि कही न कहीं कोई नुक्स है और वह नुक्स बिल्कुल इसी तरह है जैसे कि मेरे सामने यह बिल ध्रसल में जरूरत यह है कि भवाम की राय के साथ, भ्रच्छी राय के साथ इस सिलसिले में भ्रमल किया जाये। श्रीर दूसरे जो भ्रपनी राय दें उसके जरिये हम इस वेयरहाउसिंग की स्कीम को कामयाब बनायें। लेकिन इसमें ६ यानी ४० पर-सेंट पहिले ही सरकार के ब्रादमी हैं। ठीक है, सरकार अपने आदमी देगी, सरकार को देना चाहिये, कोई हुर्ज लेकिन सरकार कहे कि जो काम हम

[श्री प्रब्दुल ग़नी] करने वाले हैं वह हमारा है, ताकि लोग जो टीका-टिप्पणी करें उसकी गवर्नमेंट जवाबदेह हो। तो मैं भ्रजं करता हं कि एक तो भ्रापको इस बात को देखना है कि किसानों के लिये भ्रगर यह सरकार कहती कि हम इस छंग से वैयरहाउसेज बनाने जा रहे हैं तो वह तजर्बे के सौर पर क्यों न एक स्टेट को लेती. क्यों न एक स्टेट के एक ही डिविजन को लेती और वह तमाम गल्ला जो किसान का है, वह सबका सब सरकार के वेयरहाउसेज में श्राता कारपोरेशन के वेयरहाउसेज में श्राता भौर उस गल्ले की कीमत पूरी की पूरी किसान को मिलती तो मैं एप्रीशियेट कर सकता था। ग्रब यह बात है कि सरकार इस तरह से कदम उठाती है कि पहले कदम भ्रागे बहाती है भ्रीर फिर बड़े जोर से पीछे हटाती है। यह बात मुझे पसन्द नहीं है। मैं समझता हं कि एक जमाना ऐसा भी होता है, जिसमें ग्रगर कोई बेएतियाती होती है, तो हम्रा करे। लेकिन ग्राज जब कि हमें इतनी बड़ी जरूरत है भ्रसलहा की, इतनी बड़ी जरूरत है हमें प्रच्छे फौजियों की, इतनी बड़ी **ज**रूरत है हमें भ्रच्छे जनरलों की, वहां यकीनन हमें ग्रच्छी पैदावार भ्रोर पैदावार की हिफाजत की भी उतनी ही जरूरत है, ताकि देश इस वक्त इस नाजक दौर में अपने आपको पूरी मजब्ती के साथ खड़ा कर सके। तो मेरी यह प्रजंहै कि बिल लाने से पहिले सरकार को पूरा ध्यान इस बात पर देना चाहिये कि म्राज की जरू-रियात पर यह रूपया किस तरह से खर्च होने वाला है। सरकार खफा नहो। मैं इसलिये यह कहता हं कि बहुत बचपन से मैंने इतिहास की ग्रोर ध्यान दिया ग्रीर मैं समझता हं कि इतिहास में कोई मुल्क ऐसा नहीं है कि जिस देश की लीडरशिप इम्तिहान के वक्त इस बरी तरह से फेल हुई हो श्रीर फिर देश के श्रवाम ने उस

लीडरशिप को पहिले से भी ज्यादा प्यार किया हो, जितना कि भ्राज भारत में भारतीय लोगों ने भ्रपनी नाकारा सरकार को प्यार किया है। खास तौर पर मैं इसलिय यह कहता हूं कि जो खून बार्डर पर बहा, उसमं बहुत ज्यादा हिस्सा पंजाब का था। इससे हम खुश हुये भ्रौर हमने कोई ऐसी शिकायत सरकार से नहीं की कि हमारे नौजवान बेददी के साथ वहां करल हुये, बल्कि पंजाब ने पूरी हिम्मत के साथ नौजवानों की शहादत पर फ़क किया, उसी तरह से जिस तरह से जिलयांवाला बाग में जब शहादत हुई थी सारे देश के लिये, तब पंजाब ने फ़क किया था।

4 P.M.

श्राज जब ऐसी हालत है तो फिर सरकार ऐसे श्रकदाम करके जो इस बिल में कर रही है—मैं बड़े श्रदब से श्रजं करता हूं कि श्रव मजाक का जमाना नहीं है — श्रवाम से माजक न करें। यह वक्त ऐसा है कि जब सरकार को हर वह बात करनी चाहिये जिससे श्रवाम में ज्यादा से ज्यादा मरोसा हो, जिससे श्रवाम ज्यादा से ज्यादा यह महसूस करें कि सरकार जागती है। ग्राज सरकार गर्चे यह मानती है कि हम १५ बरस सोये रहे, लेकिन श्रव वह जागी है, तो वह पूरी जागे, श्रधूरी न जागें कि देश इस सरकार के लिये यह कहने को मजबूर हो जाये कि "विनाश काले विपरीत बृद्धि"।

Shri N. M. LINGAM (Madras):
Madam Deputy Chairman, the scope
of the Bill is indeed very limited.
The provocation for its introduction,
as the hon. Deputy Minister has stated,
is the allocation of subjects among the
various Ministries. Madam, as the
Statement of Objects and Reasons
says, as a result of the reallocation of
business amongst the Ministries, the
two bodies have come under two
Ministries, namely, the Ministry of
Community Development and Cooperation and the Ministry of Food

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and Agriculture. So, it is purely from the point of view of administrative convenience that this measure has been brought forward. So I could very well imagine the feeling of the hon. Deputy Minister at the unanimous criticism of the measure from all sections of the House, especially after precisely the same measure has been passed in 1956. reason is not far to seek. We have been through six years of experience after passing the original Act, namely, the Agricultural Produce (Development and Warehousing Corporations) Act, 1956, and the experience that we have been through is not very encouraging. As the hon. Minister took pains to explain to us the genesis of this measure was the recommendation of of the Rural Credit Survey team to have a body like this, a Warehousing Board, and that team stipulated that all its recommendations should be accepted in toto. It went to the extent of saying that no part of its report may be rejected without imperilling the whole. So, I am afraid without bestowing adequate thought, they began to implement all the recommendations of the Rural Credit Survey team, and looking back, one is struck with wonder at what appears to be the dichotomy, in the thinking of the highpowered body that produced the Rural Credit Survey Report. As the House knows, Madam that committee charged with the task of improving co-operative movement in the country and its researches and its enquiries showed that it was the middle. men, the men who were lending money and who were exploiting the poor agriculturists in various ways who were responsible for the emasculation of the movement and in consequence the emasculation of the peasant and it is the same body that has recommended the establishment of this Warehousing Corporation as complimentary to its general scheme of improving warehousing facilities under the cooperative system. Now, when we passed the Act in 1956, it was thought that these two sectors would complement or supplement each other and that the much needed facility of

providing warehousing corporations would be provided in an adequate measure to the peasant. Now, as the hon. Deputy Minister has admitted, the facilities afforded by the National Warehousing Corporations are being increasingly availed of only by traders. It is only 12 per cent. of agriculturists that have used these warehouses and I am not surprised at that, Madam. As the House is aware, the avowed object of Government is to bring every peasant under the Cooperative fold. Every villager, every peasant has to be a member some co-operative or the other. with Here, we are dealing peasant and this peasant has to become a member of a movement · which has to be multi-sided in character that is to say, he is not only to be a borrower from a co-operative credit society, he has to give his produce to a co-operative marketing society he has probably to get that processed by a co-operative processing society. He gets his requirements from a consumer society. So, he is served by what are called service cooperatives in all departments of his activity. So, it is fantastic to think, when that is the objective laid down for the growth and development of the co-operative movement that the producer, the small man or the peasant would take his produce to a warehousing organisation which is outside the co-operative fold. I, for the life of me, cannot understand how the two can go together. He is, at every stage, covered by the co-operative methods, the co-operative processes. So, I repeat, Madam that if the facilities provided by the Corporation at the Central and State levels are not being used to the maximum, it is because we are working at cross purposes. fact is that the private trade monopolised the facilities under this scheme of Central and State warehousing Corporations. What, in turn, is the effect of the private sector exploiting these facilities? He can corner the stocks, he can purchase commodities at low prices, he can dictate the prices. In other words, he can exploit the peasant fully and he can

.[Shri N. M. Lingam.] retard the growth of the co-operative movement. I trembie to think. Madam, what would have been the effect of fully implementing the measure proposed in this Bill over a period of years. I am not at the present moment going into the disadvantages of having three tires of warehousing facilities, at the village and taluk level, at tne district level, the State level and the Central level. I should probably come to that later on, if there is time, but I am addressing myself to the very premises on which the entire scheme is based. I do not know if the Government itself after the experience of the last six years has had second thoughts on going ahead with a mesaure of this kind. The Minister has not said a word about what Government's reaction is to the showing of these Corporations during the last five or six years. The figures that he has quoted are very disappointing are very discouraging. If the Government does intend to go into the causes of the slow progress of the scheme and of the marginal help that the Corporations have rendered to the peasant then it is up to the Minister to take the House into confidence and say what the Government is going to do. It is true he has said that in one or two States, especially in Andhra and Maharashtra, more and more producers are making use of the facilities and by more propaganda it is expected that they would be fully utilised. But that diagnosis is not correct. If the Government swears by the co-operamovement for the emancitive pation of the agriculturists, this scheme has to become the overall coparcel of Otherwise these operative scheme. will be rivals. There will be not only overlapping and waste but as I said a little while ago it will strike at the very root of the co-operative movement. Madam huge outlays of money are contemplated under this measure. The share capital of the proposed Corporation is of the order of Rs 20 crores. We will have a hierarchy of officials and once we start a new venture like this there is no knowing where it will end unless we apply corrective mea-

Warehousing

sures, unless we see where things are going wrong and set things right, it will be too late and in the process the interests of the peasants for benefit all such measures are being enacted in this House will suffer.

The Minister has also said, probably anticipating criticism of this kind, that there is co-ordination between the two wings providing for warehousing facilities for the cultivator. He has said that a representative of the National Co-operative Development Board will be on the Warehousing Board vice versa but that is neither here nor there. To take just one representative on the body of the other means nothing, as experience has shown. We have to go to the root of the matter. The hon. Mr. Santhanam has gone to the extent of suggesting that a parliamentary Committee should be appointed to enquire how far the various bodies dealing with the same problem of providing accommodation. avoiding waste and damage in our storage facilities, could be integrated. I do not know if a body like that is the proper machinery to go into it but I do feel, Madam, that a probe is nices. sary into the working of the various bodies engaged in providing modern storage facilities and warehousing facilities to the vast and sprawling producers in this country. It may be a high-power body. It need not necessarily in my view be a parliamentary body. It may be a body consisting of entomologists and other experts, and also representatives of agriculture. They should see that dovetail and integrate a scheme which will not in the first place endanger the growth of the co-operative movement, in the second p ace will ensure that foodgrains are conserved in a and scientific way thirdly that our national resources are used economically. As I said, the scope of the present measure is something to which one cannot object but I do wish to impress with all the emphasis at my command the need for Government to go into the principle of the

Bill and see how far we are promoting the common objective or helping the producer, of helping agriculture and of helping the co-operative movement which are among the vital projects in our Third Five Year Plan.

Thank you, Madam.

SHRI ROHIT M. DAVE (Gujarat): Madam Deputy Chairman, the before the House is in a sense **a** purely technical measure because the Government have decided to put the two bodies, namely, the National Cooperative and Development Corporation and the Central Warehousing Corporation under two separate arrangements. A Bill had to be brought in in order to separate the two bodies and to put them under separate management. But the Bill also important because it raises certain issues which are of a far-reaching significance. One of such issues was raised by the previous speaker, Mr. Lingam, as to whether it wise to separate these two bodies and put them under separate management and whether as a result of that the co-operative movement would suffer. This particular issue has already been debated in this House on a previous occasion and while there are two opinions still regarding the advisability of separating the management of the two bodies, because we have already passed the first measure, the second measure is just consequential and has to be agreed to. There is a distinct function to be performed by the Central Warehousing Corporation and that is the storage of agricultural produce which may be owned by the Government and provision of facilities the agriculturists and others would like to take advantage scientific warehousing in the Government warehouses. These are facilities which are to be provided by the Central Warehousing Corporation and this particular function has become very important at present moment because according to the statement by the Government for

regulating and maintaining the present price level the Government will have to keep a large amount of food stocks at various places known as buffer stocks which may be brought in the market in case the prices rise and for that purpose the Government itself will require storage facilities at a number of places where this kind of facilities could be made available both to the Government as well as to the trade and business. There is some doubt regarding the location of these warehouses and it has been suggested by some that they should be located in rural areas where foodgrains are gathered from the peasants while others are of the view that they should be located at trade centres where the traders can take advantage of the facilities therein.

The hon. Minister has tried to show that till now mainly the facilities are being taken advantage of by the traders and not by the peaconclusion from sants. The logical this would be that the warehouses should be located at trading centres where traders can take advantage of them, rather than at producing centres where the peasants can take advantage of them, because the peasants so far have not shown any great inclination towards utilising these facilities. It is this point to which would like to refer in some detail. One has to find out why the peasants are not interested in the warehousing facilities that are being provided by the Government. To my mind the answer to this question is that under the present scheme all that the Central Warehousing Corporation is expected to do is to provide scientific storage facilities and nothing more. If some greater service is provided to the peasants by the Central housing Corporation, then perhaps the peasants would be attracted this scheme and would take more advantage of the facilities that are being provided. I have in mind a certain scheme whereby, when certificates are issued by the Central Ware-

[Shri Rohit M. Dave.] housing Corporation to a peasant that a particular quantity of stock is lying in the warehouses, those certificates snould be made negotiable. One great difficulty which the peasants are facing today is that they have to cash their crops at the earliest possible opportunity because of the various financial claims that are pending against the peasants and, therefore, they have to sell their produce at any price that is available in the market at a given moment. There is hardly any possibility for a large number of peasants to store their agricultural produce anywhere, either in the warehouses or in their own houses or in their own godowns, etc. Because they have to part with their produce at the earnest possible opportunity, there is nothing very surprising that the peasants are not forthcoming to take advantage of the warenousing facilities provided the Government. We have to create some machinery whereby it may be possible for the peasants to hold on to their stocks for some time more, so that it will be possible for them to dispose of their stocks at a favourable moment in the market and not at the first available opportunity. This could not be done unless some method is found whereby the peasant is in a position to hold on to his stock and at the same time to meet his financial obligations. And this could be done only if the warehouse receipts are made negotiable instruments in some form or other. It is only under some such scheme that it will be possible for the peasant both to hold on to his stock and at the same time to meet his financ al liabilities, and then it will be possible for the peasants to take more and more advantage of the warehousing facilities. This will help not only the peasants but also generally the agricultural markets which are liable to violent fluctuations at the time the crops move to the markets and afterwards. It is these fluctuations which attract such a large number of middlemen in the trade of agricultural

produce. It is these fluctuations which are responsible for the speculative tendencies that are developing in the markets of agricultural produce and it is these fluctuations which lead to unhealthy practices like hoarding, etc. If by some scheme the peasants are induced to take advantage of the warehousing facilities, it will be possible for the Government to know at a given moment how much stock is available in the country in their various warehouses, not necessarily under their own ownership, but even under the ownership of individuals and co-operatives. It will then be possible for them to rationalise the entire scheme of distribution. It will then be possible for them to regulate the prices of agricultural produce and also to plan the crops for the next season. If the Government has got a fairly accurate picture of the agricultural commodities with them, which are carried forward to the next agricultural year, it should be easy for them to decide what crops should be encouraged and what crops should be discouraged. To my mind this is a function that the Government will have to undertake some time or other. Mere regulation prices will not suffice. By that it is only meant that the agriculturist is given a particular return for his labour and the consumer is provided with agricultural produce at a given price. The price policy has to go deeper and they have to undertake the further responsibility of planning of crops. If this responsibility is to be undertaken by the Government and if this emergency lasts for a long time, the Government will have to undertake that responsibility. The Government will be able to do so only if they know what is the carryforward of stocks in respect of various agricultural commodities. The best way of finding it out is to induce the peasants to take advantage of the warehousing facilities and this could be done only if the warehouse receipts are made negotiable in some form or other. I would, therefore, request the Government to give

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serious consideration to this possibility and to do something regarding that, so that this conflict between the traders and the peasants might disappear and it might be possible to have warehousing facilities at the producing centres as well as at the trading centres.

Thank you.

THE DEPUTY CHAIRMAN: Mr. Thomas.

SHRI DEOKINANDAN NARAYAN: Madam, I would like to speak.

THE DEPUTY CHAIRMAN: How much time would you take, Mr. Thomas?

SHRI A. M. THOMAS: I will take about 20 to 25 minutes.

THE DEPUTY CHAIRMAN: How much time do you want?

SHRI DEOKINANDAN NARAYAN: I will take at least ten minutes.

SHRI A. M. THOMAS: Them, the Bill may not be finished today. It has to be finished today.

THE DEPUTY CHAIRMAN: Then please speak, Mr. Thomas.

SHRI A. M. THOMAS: Madam, this is a very important Bill, and no hon. Member who has participated in the debate has opposed the Bill. But adopted a hon. Members critical approach to the functioning of Central Warehousing Corporation as well as the State Warehousing Corporations. Madam, I welcome critical approach. It is only by a constructive and critical approach that the Government and the various bodies concerned would be in a position to improve.

The hon. Member, Shri Sri Rama Reddy, underlined the necessity of scientific storage of agricultural produce. Madam, it is not possible at all to exaggerate the importance of this aspect. It is very very important. In fact one of the main objects of the Warehousing Corporations

is to have scientific storage, and in that respect, Madam, even if the trade alone takes advantage of the Warehousing Corporations, I think it will be worthwhile to have the Warehousing Corporations, because there would be scientific storage under the various Warehousing Corporations.

The hon. Member, Shri Sri Rama Reddy, has mentioned the percentage of losses due to rats, due to several insects, fungus, and various But the storage losses in the foodgrain godowns run by Food Ministry or in the warehouses run by the Central Warehousing Corporation or the State Warehousing Corporations are perhaps the mum. I remember that the losses in the foodgrain godowns come to about only 0.01 per cent; in certain years it is 0.01 per cent, in certain years it is 0.02 per cent, in that way. So the losses are negligible. The reason is that there are technical men, scientific men who are put in charge the agricultural produce and foodgrains, and they are also trained. In fact one of the main functions of the Central Warehousing Corporation for the last three or four years has been to train proper persons to run these Central warehouses. We have conducted as many as seven courses, and 677 persons have been trained to run the various warehouses in the various parts of the country. And in the godowns run by the Central Government also we have got a regular department of technical persons, a regular hierarchy of technical persons who are competent to deal with the work. The Food Ministry has got also its own training programme to train suitable persons to run its own downs. But warehousing is not the sole object. The hon. Member who spoke last said about the credit aspect of it. Now the twin objects with which these Warehousing Corporations are being ed are, firstly, the scientific storage of agricultural produce, secondly, the availability of The agriculturists and other indivi[Shri A. M. Thomas.]

duals or Associations who would not be in a position to stock the agricultural produce in a scientific way would like to have them warehoused under technical and scientific supervision. Secondly, those agriculturists who would otherwise have disposed of this property soon after harvest at distress prices or at throw-away prices would be enabled to keep on their produce in proper condition, and at the same time they would also be enabled to get credit on their produce. Mention has been made about the negotiability of the warehousing receipts. That purpose is served because on the very security of the warehousing receipts that are granted by the Central Warehousing Corporation or the State Warehousing Corporations the State Bank and banks would advance scheduled amounts. A very large percentage of the price is advanced as loan, that the purpose of the agriculturist is served and he can meet his immediate requirements by giving his agricultural produce for storage in the Central warehouse or in the State Level-headed and quite warehouse. sound as Shri Sri Rama Reddy is, he said that it appeared that there was confusion in the working, but I think there has been some confusion in thinking as far as his approach to the godowns that are run by the Food Ministry is concerned. Now by entrusting the produce to the warehouses, either Central or State, the customers do not lose their proprietorship of the goods. They continue to retain their ownership of the goods. The only thing that the Central Warehousing Corporation or the Warehousing Corporations are doing is, to use a legal expression, to act as a bailie of the goods. It has only a limited function to perform, namely, to give scientific storage—that is the main function-and at the same time enable the agriculturist or whoever is the person who has entrusted these goods, to get credit from banks easy terms.

As far as the godowns run by the Central Government or the Food Ministry are concerned, they are intended more for buffer stock operations in implementation of the State trading scheme. In fact as Shri Sri Rama Reddy has pointed out, the Central Government has got about 2 million tons storage capacity now. But within a few months it would be having, either as constructed by the Central Government or purchased, 2 million tons storage capacity of its own apart from hired accommodation, and this will be excellent storage and most scientific. Although we got the traditional type of godowns, silos are also constructed on scientific lines. But these godowns are intended to stock the foodgrains which belong to the Central Government, which are imported by the Central Government or which are procured by the Central Government from within the country. These are issued to various States, flour mills, and distributed through fair price shops as necessity arises when the prices go up. By the very fact of releasing stocks at subsidised rates in the open market it is intended to maintain prices at a particular level or to exercise control functions are over prices. So the different. But although the functions are different, the object which Shri Sri Rama Reddy has in his mind, think, is achieved by certain administrative directions that have been given by the Food Ministry and by the Central Warehousing Corporation.

If there is any space left with the Central Government storage in any particular place and if there is in that particular locality a Central warehouse which wants storage, the Food Ministry immediately makes available that particular storage that is vacant to the Central warehouse or to the State warehouse so that it can utilise it. So also if the Central Government wants any of its own food stocks to be maintained scientifically and if godowns of its own are not available in that area, it entrusts

that work to the Central warehouse or the State warehouse. It is in that way that 20 per cent. of the business of the Central Warehousing Corporation is that of the Government of India. So, although this may not have much intimate connection because of the administrative co-ordination that is being exercised, the object, I think, of the hon. Member, Shri Rama Reddy, is being served by that.

Now, Shri Santhanam disputed the wisdom of the bifurcation of functions and taking the Central Warehousing Corporation and the State Warehousing Corporation out of the tutelage of the Agricultural Co-operative Development Corporation.

SHRI M. H. SAMUEL (Andhra Pradesh): He used the word 'divorce'.

SHRI A. M. THOMAS: There is no question of any divorce here because, in fact, there is no intimate connection between the two so as to require any divorce at all. The Central housing Corporation and the State Warehousing Corporation are not cooperative organisations whereas institutions with which the National Co-operative Development tion has to deal are all co-operative institutions. The co-operative movement is being dealt with by it. fact, from the previous Bill which has been passed by this hon. House, it will be found as to what is the func-National Co-operative tion of the Development Corporation. It says:-

"Subject to the provisions of this Act...."

That is section 9-

"...the functions of the Corporation shall be to plan and promote programmes for the production, processing, marketing, storage, export and import of agricultural produce and notified commodities through co-operative societies."

Sub-section (2) also reads—960 R.S.—4.

"Plan and promote programmes through co-operative societies for the supply of seeds, manures, fertilisers, agricultural implements and other articles for the development of agricultural produce."

So, the functions of the National Cooperative Development Corporation are all comprehensive; they cover the entire co-operative field, I would say, not only the agricultural field but even the industrial field. Now there are industrial co-operatives too. You will find that co-operative credit that has been made available during 1960-61-short-term and medium-has been to the extent of Rs. 208 crores. target fixed by the Third Five Year Plan is over Rs. 530 crores. The marketing co-operative societies have dealt, in 1960-61, with money of the order of Rs. 174 crores. So, it is a much wider field. Warehousing is after all only a small item which has no necessary connection with the cooperative movement. As I said, the Central Warehousing Corporation and the State Warehousing Corporations are not co-operative organisations. But at the same time I am prepared to admit that their functions complementary. Co-ordination is also necessary because if you want to fulfil all the objectives of the Central Warehousing Corporation and State Warehousing Corporation, as has been correctly pointed out by my friend, Shri Lingam, the co-operative movement has necessarily to grow. In fact, the warehousing scheme thought of by Rural Credit Survey Committee was a 3-tier scheme. The marketing co-operatives were to build godowns at the rural level to serve the smaller producers, the State Warehousing Corporation was to build warehouses at important markets and the Central Warehousing Corporation was to build warehouses in places of all-India importance. And in pursuance of the policy to have marketing co-operatives at various rural centres, I am glad to mention to this hon. House that the number of rural godowns assisted during the Second Plan period was 5,140 and that of

find that it is stated in section 11. Functions of Central Warehousing Corporation—

[Shri A. M. Thomas.] marketing societies (godowns) was 1,712. The number of rural godowns to be assisted during the Third Plan period is 9,340 and the number godowns of marketing societies would be 1,014. And there is a pattern of assistance. That is, loan will be 621 per cent., subsidy 12½ per cent., 12½ per cent, will be sanctioned by the State Government also, besides another 121 per cent, by loan. That is the pattern of assistance for the construction of these rural godowns and marketing godowns. these godowns come into existence throughout the country and are increased, they would, I think, be in a position to get more and more assistance from the State Warehousing Corporation which in its turn will get more and more assistance from the Central Warehousing Corporation. In fact, that was the object with which these institutions were brought into existence at the very early stages.

"run warehouses for the storage of agricultural produce, seeds, manures, fertilizers, agricultural implements and notified commodities offered by individuals, co-operative societies and other institutions;".

One difficulty also may be pointed out and that is that the lack of an extensive network of good roads and transport facilities is a preventive factor which dissuades the small individual producers from coming to the warehouses of the Central Warehousing Corporation and the State Warehousing Corporation. Further, banking is not spread in the rural areas and credit against warehousing will not be easily available. The whole scheme is knit into the general fabric of rural progress. So, this background, according to me, has to be borne in mind when we approach the entire question. When these co-operative societies have got a certain supplementary and complementary role, Shri Santhanam seems to think that by this very legislation that we are enacting, the State Warehousing Corporation would not be in a position to advance money against the produce supplied by the co-operative societies. Of course, to every subject Shri Santhanam has got a very critical approach, that is welcome. But I think that there must be some common-sense also applied to this critical approach because you will In this the co-operative societies are mentioned whereas in clause 24, the co-operative societies are not mentioned. Clause 24(b) says—

"run warehouses in the State for the storage of agricultural produce, seeds, manures, fertilizers, agricultural implements and notified commodities;".

Not only are co-operative societies omitted, but individuals are omitted, institutions are omitted, so that as far as the State Warehousing Corporation is concerned, there is absolutely no ' restriction and it gets the produce from anybody and everybody, whereas in the case of the Central Warehousing Corporation, there are some restrictions. Is it the argument of Shri Santhanam that because in clause 24 co-operative societies, individuals and institutions are omitted that the State Warehousing Corporation is not in a position to get produce from anybody, from an individual or a society? Then how will it do business? There is absolutely nothing in the Act which prevents State Warehousing Corporations from accepting business from co-operative societies. In fact they are accepting, and some percentage of the business of the State Warehousing Corporations is the business given to them by the various co-operative societies. I may also say, Madam, that these clauses are word for word the sections that exist in the Act of 1956, and there has not been any difficulty at all on account of these provisions as they are at present.

Then the hon. Member, Shri Chordia, has made a very vehement speech

SHRI V. M. CHORDIA: And which you could not follow.

Shri A. M. THOMAS: I am afraid his idea conveyed this. Under the pretext that he is preferring the peasant to the trader he, by his speech, made mention of all things to frighten the peasant away from the Warehousing Corporation scheme both of the Centre and of the States. He says, "Oh, there are forms to be filled in." Is it his case that when the taxpayer's money is concerned, without filling any form, it has to be received? And then what is the security for that person who brings it? This is not the way.

SHRI V. M. CHORDIA: The difficulty is that you will not follow my explanation.

SHRI A. M. THOMAS: I am not yielding. So this is not the way that these things have to be dealt with. If the procedure has to be simplified, I can well understand that the existing procedure is complex and procedure has to be adapted. I can understand that, but simply to say that forms have to be filled in or that the peasant would not take advantage of it, is no argument according to me, Madam. Now what is happening isas I have stated-not because the peasants are not aware of the advantages of warehousing corporations. To a certain extent we have succeeded in popularising this warehousing scheme. but there are difficulties as far as the agriculturists are concerned—as I said difficulties of communication. There is also another aspect. Even though they get the credit on the strength of the Warehousing Corporation, in order that they may sell their produce, they will have to redeem this warehousing receipt and produce it in the warehouse. Then only we will return the goods. For that there may be some difficulty. They may have again to take hold of some commission agent or other middle-man. But that cannot be helped, Madam; that has to be put up with, but all the same all the facilities that could be made possible, we are affording to the agriculturists and the co-operative societies.

Now, Mr. Chordia was saying that there is red-tapism, that the employees at the warehouses are not at all keen to have the custom from the agriculturists, that they want only the cusfrom the traders. I submit, Madam, with my knowledge of the working of both the Central Warehousing and the State Warehousing Corporations, that the employees of the Central and State Warehouses, although they are not really bound by the terms of their employment to do so, they really go to various places and canvas business. They approach the agriculturists, they approach the co-operative societies, and strict instructions have been given that they should as far as possible, keeping in view their duties, try to popularise the warehousing scheme also. It is not correct to say that there is red-tapism that they are preferring the traders to the peasants.

Shri V. M. CHORDIA: Your figures show that traders are more attracted to your working than the agriculturists.

SHRI A. M. THOMAS: I have said that peasants are more and more taking to this warehousing, and I quoted some instances of some warehouses in Maharashtra and Andhra Pradesh. Hon. Members might ask why is it so in Maharashtra. Apart from the argument that I have advanced, that they are progressive farmers, there is another aspect, that in these places there are regulated markets. In fact, for the successful function of the warehouses one primary requisite is the existence of regulated markets, and in Maharashtra and Andhra Pradesh you have got regulated markets. In Punjab and Mysore also these warehouses have been successful. In some of the eastrn States, like Orissa and Bihar, an Act on regulated markets has been passed. There is no such Act in Rajasthan, West Bengal, Assam and U.P., so that in the majority of States

[Shri A. M. Thomas.]

there are no regulated markets. Where there are regulated markets Central warehouses would certainly be a success. It is also necessary to have these warehouses near centres, important mandis because. when they want return of the goods that they have warehoused with the warehouses of the Centre or of the States, it would be at the time when they find that now is the opportune time to seil their produce, so that it is advantageous to have the goods stocked near market places although it would be, to a certain extent, disadvantageous to the peasant who will have to bring his agricultural produce from far-away moffusil areas. It is in another way an advantage in that, if they stock their goods in a place the mandis, they can, prices improve, immediately dispose of their produce. I would earnestly appeal to all the hon. Members to try in their own way to popularise this warehousing scheme, approach agriculturists and tell them. After all, with the various institutional agencies now established by the Central Government and the State Governments it would not be necessary for the poor peasant to sell his produce distress prices or throw-away prices. There are the facilities offered. Now there is going to be the price support scheme. There are also these facilities afforded by the Central and Warehousing Corporations. And if any new centre is pointed out, that at a warehouse should be particular place, either the Central Warehousing Corporation or a State Warehousing Corporation would be prepared to open a centre there but at the same time we cannot afford, because the taxpayer's money involved, to open warehouses indiscriminately. That would depend upon the possibility of good business, and also the utilisation of the storage capacity that is afforded. There is also another fact, Madam. In fact cannot accept warehousing in substandard godowns; we should have either good godowns or not accept these goods for warehousing at all. In that we are very particular. Even the private godowns that we have, improve them, and we take all sorts of safety measures in order that the produce that would be entrusted to the warehouses is not spoiled or lost.

I do not want to take more time. The publicity aspect was mentioned Sri Rama Reddy. I fully by Shri agree with him, and we have been making some efforts not only to have local advisory committees at various centres but also to have handouts issued periodically, in English and in regional languages, explaining warehousing scheme to the cultivators and traders. Mass communication media of the press and the radio have also been utilised for this purpose. Recently I believe the activities of the Warehousing Corporations are published more and more in the newspapers, and I am glad to say that the press is co-operating very well in the matter of publishing the activities of these Warehousing Corporations.

though Shri Santhanam Madam, described it so, my speech while introducing the motion was not an apoligia but only a true statement of the real situation in order that I might invite criticisms and constructive suggestions from the various Members, and I believe the discussion here has been quite fruitful, and the administration would certainly bear in mind the various points that have been raised in the functioning of both the Central Warehousing Corporation and the State Warehousing Corporations.

Madam, I move.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill to provide for the incorporation and regulation of corporations for the purpose οŤ warehousing of agricultural duce and certain other commodities connected thereand for matters with, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill.

Clauses 2 to 43 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI A. M. THOMAS: Madam, move:

"That the Bill be passed."

The question was proposed and the motion was adopted.

THE DEPUTY CHAIRMAN: House stands adjourned till 12 noon tomorrow.

> The House then adjourned at five of the clock till twelve of the clock on Tuesday, the 4th December 1962.